

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 552 OF 2022IN THE MATTER OF:

RAVI TRIPATHI

...APPLICANT

VERSUS

STATE OF MADHYA PREDESH & ORS RESPONDENTS

REPLY AFFIDAVIT FILED ON BEHALF OF THE RESPONDENTNO.5(SOUTH EASTERN COALFIELDS LTD) INDEX

SN	PARTICULARS	Annexure	PAGE NO
1.	Reply of Respondent no 05. SECL		1-10
2.	Work order copies Repairing of Roads	A	11-15
3.	Supply order copy of 06 nos. truck mounted mist fog forming machine	B	16-19
3.	Photographs of wind breaking wall, green belt and Work order construction of wind breaking wall	C	20-30
4.	Work order Copy for construction of MP-SH 9A Road.	D	31-32
5.	Copy of plantation target 2023-24	E	33-39
6.	Copy of Work order/supply order for construction and installation of piezometers.	F	40-48
7.	Copy of PM portal complaint and ATR details of Registration No: MCOAL/E/2022/00281.	G	49-55

8 Vakalatnama

56

Date: ...17.../03/2023

Ravi
Respondent no. 05/ SECL

FILED BY

Neeraj
Ranjeet
NEERAJ K GUPTA/RANJEET K SINGH
Advocate for Respondent No:5
307 M C Setalvad Block
Supreme Court, New Delhi 110001
Ph: 9818284346
Email: neerajattorney@gmail.com

226

I, P.K. Gautam aged about 32 Years, son of Shri. OM. Prakash working as Dy. Mgr. (Emt), having its Registered office at M/s South Eastern Coalfields Ltd, Seepat Road, Bilaspur, Chhattisgarh-495006, do hereby take oath and solemnly affirm as under:-

1. That I am working as Dy. Mgr. (Emt) with the respondent No.5 (hereinafter referred as "SECL") in the above-mentioned matter and I am fully conversant with the fact and circumstance of the case and I am competent to swear this Counter Affidavit and the present affidavit is based on the records available with the South Eastern Coalfields Ltd.

2. That the Hon'ble Tribunal based on the letter/correspondence/email sent by the Mr. Ravi Tripathi, to the Hon'ble Tribunal, has issued notice to SECL as recorded in the Order dated 14.12.2022 and next date in the aforesaid case is 21.03.2023.

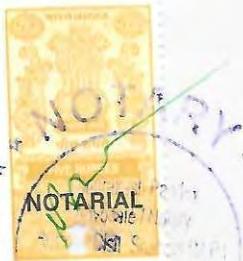
3. That subsequent to letter/correspondence/email sent by the Applicant, Hon'ble Tribunal, vide its order dated 06.09.2022 constituted a joint committee, comprising of the representatives from the CPCB, Central Ground Water Authority, Regional Office, Bhopal, State PCB, State Wetland Authority, Divisional Forest Officer and District Collector, Shahdol. The Hon'ble NGT directed the committee members to meet, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report within one month. The Report filed by the Joint Committee is on the records of the case.

4. That, it was further recorded in the Order dated 06.09.2022 that, In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to the concerned :-

i. Project Proponent to enable them to comply with the

P. K. Gautam

S No. 416/22
17.3.2023
OMPRAKASH PANDEY
Advocate / Notary
Bilaspur Distt-Shahdol (M.S.)



227

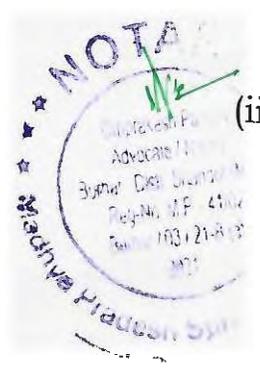
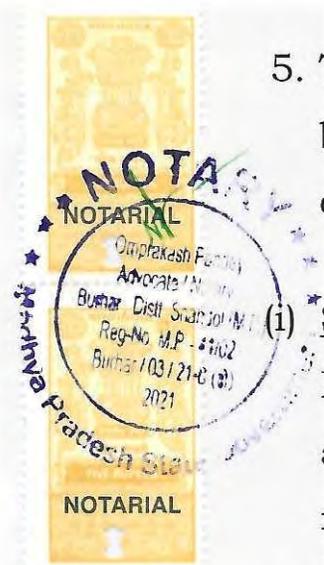
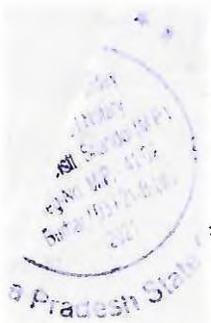
recommendations of the committee members or file objections against its observations/recommendations and file their response before this Tribunal as desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

- ii. The State PCB, State Wetland Authority, Divisional Forest Officer and Collector, Shahdol to enable them to take appropriate remedial action by giving notice to/hearing the project proponent and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and protection and improvement of environment and submit their action taken reports within one month from the date of receipt of a copy of the report of the Joint Committee.

5. That in the report submitted by the committee constituted by the Hon'ble NGT, the major observations of the committee members were as follows:

(i) Status of Ground Water Level: The ponds present in the Navgaon Village near Khairaha UG Mine and Rani Talab and Ramsagar Talab at Bemhauri Village near Amlai OC mine were found full with water which are used by villagers. Even the well of local villager in chirhiti village and bemhauri village, the water was easily available at depth of about 2.5m. Hand pumps were also found with enough water. Even in pre monsoon season as per the villagers. The water supply of Shahdol Nagar Palika is based upon mine out water of SECL's underground mines only and the water quality of SECL's mine was satisfactory and no complaint were received regarding the same. Rainwater harvesting structure are also constructed by SECL management to recharge ground water.

(ii) Status of Wildlife and their health risk: Chances of direct impact of coal mines on the wildlife is very less. As the advance technology is being used by the mines, huge



228

quantity of plantation is also being done and the waste products i.e. Over Burden is non hazardous in nature. The incident of accident of a deer was on public road and the vehicle registration no of the vehicle by which it was died is still unidentified. No direct relation has been found between the coal mining activity and the death of the deer.

(iii) Status of fencing around mines: To protect the man and animals, barbed wire fencing all along the mine boundaries was found. At some places the fencing was stolen by the kabadi mafia, where work of re-erection of the fencing was going on. Apart from this, toe walls of stone boulder was also constructed at some parts.

(iv) Ambient Air Quality: To assess the air quality in and around the coal mines of SECL, Ambient Air Quality monitoring was done by MPPCB, Shahdol manually, and the results of which shows that no health risk due to pollution from mining activity is envisaged/ perceived. Opinion of area hospital are also submitted with the report.

(v) Air pollution Control Arrangement : Fixed type sprinklers are installed in the coal stock yard of OC and UG Mines of the Area. For water sprinkling at coal transportation road/haul road, Mist type fog forming mobile tanker were found operational which use less water and are more efficient. Coal transportation was found to be done by tarpaulin covered trucks and covered conveyor belts were covered from all sides.

(vi) Water pollution: To treat the mine water, STP/ETP were found operational at mine premises. Sampling of the mine water was also done by MPPCB, results of which were also found within permissible limits.

(vii) Plantation Status: Committee found dense plantation in all over SECL coal area. Green fields are clearly visible around

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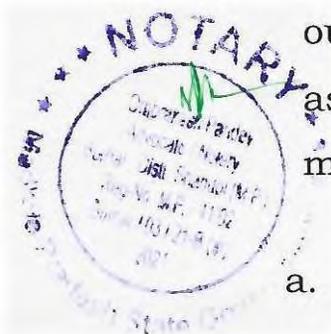
229

the periphery of OC and UG mines and both side of the coal transportation roads. Plantation work is being done by MP Rajya Van Vikas Nigam Limited with 4 year additional maintenance and protection work under the MOU.



(viii) Coal Railway siding at Burhar: Approximate 12 feet high RCC wall is properly constructed for about 1500 meter length along the periphery of the Railway siding. The complaint of the complainant about no boundary along the siding is completely false.

6. That, the respondent No.5 i.e. SECL (South Eastern Coalfields Limited) is one of the eight Subsidiaries of Coal India Limited (CIL) and the largest coal producing company of India.
7. That the contentions raised by the Applicant pertains to SECL Mines in District Shahdol, Madhya Pradesh, wherein SECL has operating opencast and some underground mines, with all environmental clearance and statutory compliances mandated under the Law and no deviance from the same can be elucidated from the Report filed by the Joint Committee in pursuance of Order dated 06.09.2022.
8. That the respondent No.5 comes under the supervision and control of Ministry of Coal, Government of India and the mines SECL are in the operation for last 50 years and added to the progress, prosperity and economic development of the area.
9. The complaint lodged against the respondent no. 5 regarding death of wild animal, water pollution, air pollution and other issues due to mining activity was false. Committee also outright deny of no boundary wall along burhar railway siding, as the committee found a RCC Wall of 12 feet height and 1500-meter length along the Burhar Railway Siding.



- a. That, the SECL coal mines are continuously doing work to

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230

improve the Environmental conditions in and around its Coal mines. A list of such works and activities is mentioned below:

- (i) Dense Plantation along mine boundary in Underground Mine and on OB dumps in Open Cast mines has been done by MP Rajya Van Vikas Nigam Limited along with 4-year maintenance and protection. Plantation details of last 5years and their expenditure is tabulated below:

S.N.	Year of Plantation	Number of Plantation	Approximated Expenditure (Rs. in Lakhs)
1.	2018-19	87500	189.80
2.	2019-20	85000	184.38
3.	2020-21	140500	304.77
4.	2021-22	121500	263.55
5.	2022-23	87075	188.88
6.	Total	5,21,575	1131.40
7.	2023-24 (Target)	152000 plants sapling (Which is 46% more than average of last 5 year)	

- (ii) For minimising air borne dust, wind breaking wall of 12-18 feet height along coal stock yard of all 7 mines of the area have also been constructed for a total length of more than 4200m at a approximate cost of **Rs. 3.5 crores. (Work order copies are enclosed as Annexure – A)**

- (iii) 6 nos of truck mounted mist type high capacity fog forming machine of cost more than **Rs. 2.30 Crores** are deployed at SECL mines for effectively and efficiently suppressing the air borne dust with less water consumption at coal stock yard and coal transportation road. At all the mines, fixed type sprinklers along coal stock yard are installed to suppress air borne dust during loading-unloading and handling of coal. **(Supply Order Enclosed as Annexure – B)**

- (iv) At Burhar Railway Siding, Wind breaking wall/Boundary wall of 20feet high with 12feet RCC and 8 feet high GI sheet is constructed at a Cost of more than Rs. 2.00 Crores. A thick green belt of more than

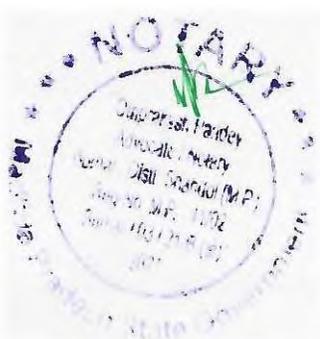
231

10,000 plants has also developed along burhar railway siding. **(Photographs of wind breaking wall, green belt and Work order copy are enclosed as Annexure-C)**

- (v) The Coal transportation from all the mines is being done with tarpaulin covered trucks only.
- (vi) Two mine water treatment plant of Cost **Rs. 4.50 Crores** are constructed at Khairaha UG and Navgaon UG Mine to supply treated mine water to Nearby Khannath and Chirhiti Village.
- (vii) Recarpeting/Repairing of coal transportation are being carried out regularly. The mine management has Spent more than **Rs. 4.8 Crores** for an approx length of 14 km in the last 3 years. The SECL has also constructed a bypass road of 14Km for coal transportation to avoid truck movement from residential area/village to minimize air pollution. In addition to that mine management is also maintaining the public road in vicinity of the mines.

10. That, the action taken report/status report in compliance of observation of Hon'ble NGT committee is as follows:

- (i) The PWD road (MP SH 9A) of length 10.5 km is being constructed at a cost of **Rs. 3.5 Crore** and 80% of the total work has already been done. **(Work order Copy is enclosed as Annexure - D)**
- (ii) Beautiful garden in mine premises have been developed and more beatification and plantation in coming monsoon (ie. 2023) will be done by the mines.
- (iii) The SECL has already submitted revised plantation target with an increase of 46% from the average of last 5 year plantation target for the coming monsoon (ie. 2023). **(Copy of plantation target is enclosed as Annexure - E).**
- (iv) Mine water is being supplied to nearby villages by SECL. The SECL has constructed 02 nos of dedicated mine water treatment plants for supply of treated

232

mine water to nearby villages. The treated mine water is also being supplied to village ponds as per the demand of local villagers. Presently, mine water is being supplied to 06nos. of village ponds from different mine of the area. The SECL is also exploring the possibility of supplying treated water to other ponds also.



- (v) SECL has constructed 09 nos. of Piezometers and construction of 02 more piezometers is under process. For installation of digital water level recorder in piezometer, 21nos. of Digital water level recorder (DWLR) has been procured. The testing installation and commissioning of the DWLR is under process. **(Copy of Work order/supply order enclosed as Annexure - F)**
- (vi) Presently at SECL, the coal transportation is being done with tarpaulin covered trucks in compliance of the present work order/NIT conditions. The SECL is exploring the possibility and necessary amendment in NIT conditions for hiring coal transportation trucks with automatic mechanical covering system.
- (vii) Under all the mines of SECL, rainwater harvesting structures are constructed to recharge ground water. 02 nos. of additional rain water harvesting structure are proposed and the SECL is exploring the possibility to create more rainwater harvesting structures.
- (viii) Presently the Bangwar colony of SECL is using oxidation pond for treatment of the sewage wastewater and for upgrading the existing treatment facility a proposal has been submitted for obtaining design, drawing, layout plan and for construction of STP.



233

11. That it is essential to bring into the knowledge of the Hon'ble Tribunal that, the applicant, Mr. Ravi Tripathi, has also lodged similar and/or identical complaint on the online PM portal of grievance cell, vide MCOAL/E/2022/00281, wherein the Respondent No:5, SECL, has submitted its detailed reply, wherein the current status of said grievance is shown to be "Fully Resolved" Copy of the compliant, ATR details of Registration No: MCOAL/E/2022/00281 is **enclosed as Annexure- G.**



It's therefore, in facts and circumstances the written submission in compliance of the Hon'ble NGT order and committee report on behalf of respondent SECL may kindly be taken on record and this Hon'ble Tribunal may kindly be pleased to dismiss the instant original application and pass appropriate order (s) as deem fit.

Handwritten signature
 17/03/22
 DEPONENT



VERIFICATION: -

I, the deponent above named do hereby state and verify that the contents of my above affidavit in so far as it related to facts are true to record maintained by the Respondent No:5 and I say that no part of it is false and nothing material has been concealed therefrom.

Verified at17....., this the 03 day of March, 2023.

[Signature]
DEPONENT



शपथकत

[Signature]
पहचानकतो

अज्ञ दिनांक 17.3.2023 श्री प्रकाश पंडे श्री वी.के.गौतम
शपथकत/पत्नी श्री प्रकाश पंडे निवासी अफ्रीका, रूमावा (मि.)-1.000-
अफ्रीका, अफ्रीका जिला, अफ्रीका (मि.)
के शपथ पूर्वक निम्नलिखित कथन किया व शपथकत
..... ने पाया
2-5 गुणवत्ता (मि.)
अज्ञ दिनांक 17.3.2023

[Signature]
श्री PRAKASH PANDEY
Advocate / Notary
Burrhar Distt-Shahdol [m.p.]

शपथकत श्री प्रकाश पंडे श्री वी.के.गौतम
शपथकत/पत्नी श्री प्रकाश पंडे निवासी अफ्रीका, रूमावा (मि.)-1.000-
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के शपथ पूर्वक निम्नलिखित कथन किया व शपथकत
..... ने पाया
2-5 गुणवत्ता (मि.)
अज्ञ दिनांक 17.3.2023

[Signature]
श्री PRAKASH PANDEY
Advocate / Notary
Burrhar Distt-Shahdol [m.p.]



Annexure - A



Under Jurisdiction of Bilaspur Court
साउथ ईस्टर्न कोलफील्ड्स लिमिटेड

South Eastern Coalfields Limited
(A Mini-Ratna PSU) (CIN: U10102CT1985GO1003161)
पंजी. कार्यालय : सीपत रोड, बिलासपुर) छ.ग.495006 (.
Regd. Office: Seepat Road, Bilaspur-495 006 (C.G.)
Office of the General Manager (Civil)/HoD.

सन्दर्भ: GM(C)/SECL/BSP/WO/SGP/2020/ 69

दिनांक: 13.01.2020

To,
M/s R P Tiwari,
C/o Poshak Palace 9 - Tiwari Complex,
Niharika Talkies Road,
Korba, Chhattisgarh-495677,

BY SPEED POST

Contact No : 07759227799, 7747999990
E-Mail : rptiwarikorba@gmail.com

PAN : ACYPT8421C

GST : 22ACYPT8421CZD

Subject : Letter of Award (LOA)/Work Order (WO) for the work, "Special Repair of Coal Transportation Road from Bangwar Main Gate to Welcome Gate under ABD Sub Area of SOHAGPUR AREA."

Reference : 1. NIT No. : GM(C)/SECL/BSP/eTender/SGP/2019/153 Date : 19/08/2019
2. Tender ID : 2019_SECL_147635_1
3. Bid ID : 443108

Dear Sir,

With reference to above, this is to communicate the approval of the Competent Authority for award of the subject work to you for an amount of **Rs.94,29,944.04** (Rupees Ninety Four Lakh Twenty-Nine Thousand Nine Hundred Forty-Four and Paise Four) only inclusive of Goods and Service Tax (GST), with following break-up;

a)	Quoted Value (excluding GST) in different Items	Rs.	79,91,476.15
b)	Lump sum adjustment of Rs.1.85 (as per Price Breakup uploaded by you)	Rs.	1.85
c)	Total Amount (Excluding GST) (Cost to Company)	Rs.	79,91,478.00
d)	Goods & Services Tax @18% to be Paid by Bidder	Rs.	14,38,466.04
e)	Total Award Value	Rs.	94,29,944.04

(Rupees Ninety-Four Lakh Twenty-Nine Thousand Nine Hundred Forty-Four and Paise Four only)

The work is awarded to you, subject to the following terms and conditions:

1. PERFORMANCE SECURITY DEPOSIT (PSD)

- (a) An amount of **Rs.1,35,700.00** (Rupees One Lakh Thirty-Five Thousand Seven Hundred) only paid online by you towards Earnest Money Deposit (EMD) vide Bank /UTR No. 54561102 and PRN/e-Procurement Ref. No. 152212443104 is being adjusted as a part of Performance Security Deposit (PSD).

Further you have to deposit a sum of **Rs.3,35,798.00** (Rupees Three Lakh Thirty-Five Thousand Seven Hundred Ninety-Eight) only against balance amount of PSD to make the total Performance Security Deposit (PSD) as 5% (Five Percent) of the contract value (Rs.94,29,944.04),

13/01/2020

237



South Eastern Coalfields Limited
Office of the General Manager
Sohagpur Area

NO.SECL/SGP/Civil/AHQ/LOA/33/21-22/1913

Dated: 25.12.2021

To,
AJAY KUMAR AND BROS (GST No. 23DQLPS6718F1ZJ)
Near SECL Hospital, Jamuna Colliery,
Distt- Anuppur (M.P.) Pin-484444
Contact No. 91-8103883015, Email – ajay.kumar.jamuna@gmail.com

Sub: Letter of Intent for "Repair of existing coal transportation road by concrete pavement from check post to coal stock yard (280 meter) at SOCM of Burhar and Sharda Sub Area of Sohagpur Area."

Ref: NIT No. SECL/SGP/SO(Civil)/ e-Tender/2021-22/32, dated 16.09.2021 . Tender ID no.2021_SECL_217929_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of **Rs.27,41,122.30/- (Rupees Twenty Seven Lakhs Forty One Thousand One hundred Twenty Two and Paise Thirty only) (Including GST& PF) (ITC available)**, With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for Rs. Zero, the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT – Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- a) Performance Security to be submitted at award of work and
- b) Retention Money to be recovered from running account bills: The security deposit will bear no interest.

- 4.1.2 Performance security will be 3% of the work value, which comes out to **Rs.82,233.67/-** only including amount of **Rs. Zero**, deposited by you as EMD. You are requested to deposit balance amount of PSD **Rs.82,233.67/-** only & additional PSD amounting to **Rs. Zero** /- against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP)
2. The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
3. All running on a/c bill shall be paid 95% of each such bill against executed work.
4. The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
5. The work have to completed within a period of **120 (One Hundred Twenty) Days** time which will be reckoned from the 10th day of issue of L.O.I. or from the actual date of handing over of site, whichever is earlier.
6. All the specification and safety code will be applicable, in addition to the tender Specifications
7. Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
8. Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
9. Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
10. License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
11. As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

Contd/...2..



NO.SECL/SGP/Civil/AHQ/LOA/ 57 /21-22/3/D

Dated: 26.03.2022

To,
ROHIT KUMAR TANWAR (GST No. 23AQQT3588A1ZK)
Ward No.04, Near Shanti Mandir,
Hospital Colony, Dhanpuri
Distt- Shahdol (M.P.) Pin-484114
Contact No. 91-8878604467, Email – tanupuni08@gmail.com

Sub: Letter of Intent for "Repairing of approach road to weigh bridge, Burhar siding and SOCM under Burhar - Sharda sub area of Sohagpur Area."

Ref: NIT No. SECL/SGP/SO@/e-TENDER/2021-22/62 Dt. 20.01.2022 Tender ID no. 2022_SECL_230240_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of **Rs.9,73,057.03/- (Rupees Nine Lakh Seventy Three Thousand Fifty Seven and paisa three only), (Including GST & PF), (ITC available)**, With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for **Rs.20,000/-**, the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT – Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- a) Performance Security to be submitted at award of work and
- b) Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be **3%** of the work value, which comes out to **Rs.29,191.71** only including amount of **Rs.20,000/-** deposited by you as EMD. You are requested to deposit balance amount of PSD **Rs.9,191.71** only & additional PSD amounting to **Rs. Zero** against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

2. The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
3. All running on a/c bill shall be paid 95% of each such bill against executed work.
4. The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
5. That the work should be completed within a period of **60 (Days)** form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
6. All the specification and safety code will be applicable, in addition to the tender Specifications
7. Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
8. Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
9. Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
10. License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
11. As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

Contd/...2..

Handwritten signature and date: 26/03/22



239

NO.SECL/SGP/Civil/AHQ/LOA/60 /21-22/327

Dated: 31.03.2022

To,
SHESH MUNI (GST No. 23ADSPM6639G2Z5)
Ward No.07, Amradandi, P.O. Amlai
Distt- Shahdol (M.P.) Pin-484116
Contact No. 91-9893351830, Email – sheshmuni4565@gmail.com

Sub: Letter of Intent for "Repairing of road near boom barrier of Burhar Railway Siding, Entrance of Burhar Siding, under Burhar and Sharda Sub area of Sohagpur Area"

Ref: NIT No. SECL/SGP/SO@/e-TENDER/2021-22/55 Dt. 14.12.2021 Tender ID no. 2021_SECL_226455_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of **Rs.5,53,160.40/- (Rupees Five Lakh Fifty Three Thousand One hundred Sixty and paisa Forty only), (Including GST & PF), (ITC available)**, With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for **Rs. Zero**, the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT – Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- a) Performance Security to be submitted at award of work and
- b) Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be **3%** of the work value, which comes out to **Rs.16,594.81** only including amount of **Rs. Zero** deposited by you as EMD. You are requested to deposit balance amount of PSD **Rs.16,594.81** only & additional PSD amounting to **Rs. Zero** against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

2. The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
3. All running on a/c bill shall be paid 95% of each such bill against executed work.
4. The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
5. That the work should be completed within a period of **60 (Days)** form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
6. All the specification and safety code will be applicable, in addition to the tender Specifications
7. Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
8. Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
9. Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
10. License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
11. As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

Contd/...2..

Handwritten signature and date: 31/3/22

240

Annexure - B

Contract 241



Contract No: GEMC-511687769313013

Generated Date: 14-Jan-2022

Bid/RA/PR No: GEM/2021/B/1472498

Organisation Details		Buyer Details				
Type:	Central PSU	Designation:	DM			
Ministry:	Ministry of Coal	Contact No.:	07752-246321-			
Department:	Materials Management	Email ID:	sahil.watta@nic.in			
Organisation Name:	South Eastern Coalfields Limited	GSTIN:	22AADCS2066E9ZL			
Office Zone:	Secl Bilaspur Cg	Address:	3RD FLOOR, MM DEPARTMENT, SOUTH EASTERN COALFIELDS LIMITED, PO BOX NO. - 60, SEEPAT ROAD, BILASPUR, CHHATTISGARH-495006, India			
Financial Approval Detail		Paying Authority Details				
IFD Concurrence:	No	Payment Mode:	Offline			
Designation of Administrative Approval:	GM(MM)	Designation:	Manager Finance			
Designation of Financial Approval:	GM(F)	Email ID:	subhashs.mukherjee@nic.in			
		GSTIN:	-			
		Address:	FINANCE DEPT, SOUTH EASTERN COALFIELDS LIMITED, PO BOX NO. - 60, SEEPAT ROAD, BILASPUR, CHHATTISGARH-495006, India			
Seller Details						
GeM Seller ID:	42B4180000481920					
Company Name:	NATURE GREEN TOOLS & MACHINES PRIVATE LIMITED					
Contact No.:	09599785277					
Email ID:	gitanjali@ngmgf.com					
Address:	Khasra No.-963, 965,Dhoom Maikpur,Opp. Amrit Varsha Factory, Gautam Buddha nagar, UTTAR PRADESH-203207, -					
MSME verified:	Yes					
MSME Registration number:	UP29A0000540					
MSE Social Category:	General					
MSE Gender:	Female					
GSTIN:	09AACCV6083B1ZC , 09AACCV6083B1ZC					
*GST / Tax invoice to be raised in the name of - Consignee						
Product Details						
#	Item Description	Ordered Quantity	Unit	Unit Price (INR)	Tax Bifurcation (INR)	Price (Inclusive of all Duties and Taxes in INR)
1	Product Name : Truck Mounted Long Range Mist/Fog Forming Dust Suppression System Mounted On The Truck Chassis Brand : NATURE GREEN Brand Type : Registered Brand Catalogue Status : Catalogue not verified by OEM Selling As : Reseller not verified by OEM Category Name & Quadrant : Truck Mounted Long Range Mist/Fog Forming Dust Suppression System Mounted On The Truck Chassis (Q3) NATURE/Water Mist Cannon HSN not specified by seller	8	pieces	3,816,832	NA	30,534,656
2	Product Name : ICT charges for Truck Mounted Long Range Mist/Fog Forming Dust Suppression System Mounted On The Truck Chassis Brand : NA Brand Type : Unbranded Catalogue Status : Catalogue not verified by OEM Selling As : Reseller not verified by OEM Category Name & Quadrant : Addon Services for bid (Q3) ICT HSN not specified by seller	8	pieces	38,170	NA	305,360
Total Order Value (in INR)						30,840,016
Consignee Detail						
S.No	Consignee	Item	Lot	Quantity	Delivery Start	Delivery To Be

242

	(Under jurisdiction of Bilaspur Court only) SOUTH EASTERN COALFIELDS LTD. (A subsidiary of Coal India Ltd., Govt. of India undertaking)
	OFFICE OF GENERAL MANAGER (MM) Post Box No. 60, Seepat Road, Bilaspur (Chattisgarh) 495 006 Phone No.: 07752-246321 Fax No.: 07752-246471 PBX 07752-246376-380 Extn: 5330 E-mail: gmmm.secl@coalindia.in CIN: U10102CT1985GOI003161 Website: www.secl.nic.in

PO क्र:- SECL/BSP/MMW/APS/Env/DSS/112

दि: 26/10/18

सेवा में,
 मेस्सर्स पावर इंडिया
 सी/12, वाए एम सी ऐ काम्प्लेक्स
 महाराज बाग रोड, सिताबुल्दी
 नागपुर - 440 001

पंजीकृत डाक/फैक्स/ईमेल द्वारा
 0712-2543122
 info@powerindiatech.com

विषय: Supply, installation & commissioning of Dust Suppression System with mist blower/Fog forming long range water sprinkler with horizontal throw of 40mtr(min) mounted on the truck chassis of GVW-25T (min)

सन्दर्भ: i) Our Tender No:- SECL/BSP/MMW/APS/Env/DSS/114 Dt. 22/11/17

ii) Tender id:- 2017_SECL_85451_1

iii) Your Offer No:- PI/DSS/043 Dt. 14/12/17 and subsequent correspondence.

बीसी क्र: BC/Areas of SECL/C/Veh/18-19/04 Dt. 26/10/18 amounting to ₹238.45 Lakhs

महोदय,

With reference to the above, we are pleased to place on you our ORDER for Supply, installation & commissioning of Dust suppression system with mist blower/Fog forming long range water sprinkler with horizontal throw of 40mtr(min) mounted on the truck chassis of GVW-25T (min) as per the following specifications, prices, terms and conditions and as per General terms and condition of Annexure -E:

S. No.	Item Description	Qty	HSN/SAC Code	Basic Rate (₹)	IGST (%)	IGST Amount (₹)	Landed Rate (₹)	Unit Landed Rate (₹)
1	Dust suppression system with mist blower/Fog forming long range water sprinkler with horizontal throw of 40mtr (min) mounted on the truck chassis of GVW-25T (min) for MP consisting of following:							
	Chassis Make & Model: TATA LPT2518/ Ashok Leyland 2518/ Eicher Pro 5025	4	8706	2050000.00	28%	574000.00	2624000.00	4768945.00
	Water Tank		7309	175000.00	18%	31500.00	206500.00	
	Mist Spray type Air Blower Make: Dustsol DS4		8414	800000.00	18%	144000.00	944000.00	
	High Pressure Pump Make & Model: Creative Engineers/Malhar Pumps CHP-M32-7/ Shakti Pumps SCR/SCR1/SCRN Series Model 10 Wilo/Mather & Platt MVI 817-1/25/E/3-415-50-2		8413	178675.00	18%	32161.50	210836.50	
	Diesel Generator Set Make & Model: Powerica C25D5P		8501	400000.00	18%	72000.00	472000.00	
	Control Panel		8537	134075.00	18%	24133.50	158208.50	
	Attachments		8207	80000.00	18%	14400.00	94400.00	
Installation & Commissioning Charges	9954		50000.00	18%	9000.00	59000.00		
TOTAL for 4 Nos: RUPEES One Crore Ninety Lakhs Seventy Five Thousand Seven Hundred Eighty ONLY								

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U. K. S.
26/10/18

PO क्र:- SECL/BSP/MMW/APS/Env/DSS/T12
M/s. Power India, Nagpur

243

दि: 26/10/18

Dust suppression system with mist blower/Fog forming long range water sprinkler with horizontal throw of 40mtr (min) mounted on the truck chassis of GVW-25T (min) for CG consisting of following:								
2	Chassis Make & Model: TATA LPT2518/ Ashok Leyland 2518/ Eicher Pro 5025	1	8706	2050000.00	28%	574000.00	2624000.00	4768945.00
	Water Tank		7309	175000.00	18%	31500.00	206500.00	
	Mist Spray type Air Blower Make & Model: Dustsol DS4		8414	800000.00	18%	144000.00	944000.00	
	High Pressure Pump Make & Model: Creative Engineers/Malhar Pumps CHP-M32-7/ Shakti Pumps SCR/SCRI/SCRN Series Model 10 Wilo/Mather & Platt MVI 817-1/25/E/3-415-50-2		8413	178675.00	18%	32161.50	210836.50	
	Diesel Generator Set Make & Model: Powerica C25D5P		8501	400000.00	18%	72000.00	472000.00	
	Control Panel		8537	134075.00	18%	24133.50	158208.50	
	Attachments		8207	80000.00	18%	14400.00	94400.00	
	Installation & Commissioning Charges		9954	50000.00	18%	9000.00	59000.00	
TOTAL for 1 Nos.: RUPEES Forty Seven Lakhs Sixty Eight Thousand Nine Hundred Forty Five ONLY								

GRAND TOTAL: ₹2,38,44,725.00 (RUPEES Two Crore Thirty Eight Lakhs Forty Four Thousand Seven Hundred and Twenty Five ONLY)

TERMS & CONDITIONS:

Prices	: FIRM and FOR destination basis including Freight, P&F, and Insurance charges.												
Installation & Commissioning Charges	: Applicable extra as indicated above with application of IGST.												
GST	: IGST shall payable extra on the above Basic Prices as legally leviable against submission of documentary evidence as under: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No</th> <th>Item Description</th> <th>IGST (Supply in CG & MP)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Chassis</td> <td>28.0%</td> </tr> <tr> <td>2</td> <td>All other items</td> <td>18.0%</td> </tr> <tr> <td>4</td> <td>Installation & Commissioning</td> <td>18.0%</td> </tr> </tbody> </table>	S. No	Item Description	IGST (Supply in CG & MP)	1	Chassis	28.0%	2	All other items	18.0%	4	Installation & Commissioning	18.0%
S. No	Item Description	IGST (Supply in CG & MP)											
1	Chassis	28.0%											
2	All other items	18.0%											
4	Installation & Commissioning	18.0%											
GST Declaration	You shall submit following declaration along supplies made/submission of bills as per Anti Profiteering Clause of GST Act: <ol style="list-style-type: none"> 1. With the prices confirmed after considering GST, we are not gaining any additional profit due to reduction in rate of tax or from input tax credit. 2. We will pass on the benefit towards the reduction in rate of Tax under GST on any supply of Goods/Services or the benefit of input tax credit under GST to SECL by way of commensurate reduction in Prices. 3. We also give an undertaking for uploading the Tax Invoices/Debit Note/Credit Note in GST Portal, make payment of GST and file returns, under GST in time to facilitate SECL to avail Input Tax Credit (ITC) as per eligibility under GST. We agree to the condition that in case of failure on account of us, that the penalty including interest (if any) borne by SECL shall be recovered from us. 4. We shall make all out efforts to comply with the provisions under GST Act and Rules there under and also shall strive to maintain high compliance rating score under GST during the period of contract with SECL 												

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Annexure - C

Photographs of wind Breaking Wall Along Burhar Railway Siding

(Length : 1500 Meter, Height : 18 Feet)

245

**Dense Plantation
Along Burhar
Siding**



Burhar Railway Siding

This Green Belt (10,000 Plants)

Wind Breaking wall

Fixed Sprinklers

Mist type mobile water tanker



Wind Breaking wall at
Damni UG Mine

248



GPS Map Camera

Bhamni Kalan, Madhya Pradesh, India
 4FRC+H5G, Bhamni Kalan, Madhya Pradesh 484110,
 India
 Lat 23.140981°
 Long 81.470976°
 15/03/23 02:21 PM GMT +05:30

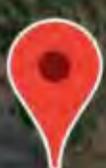


Wind Breaking wall at
Bangwar UG Mine



GPS Map Camera

Garphandiya, Madhya Pradesh, India
 4GXQ+XP6, Garphandiya, Madhya Pradesh
 484110, India
 Lat 23.150011°
 Long 81.540384°
 25/12/22 05:18 PM GMT +05:30



Google

247



Wind Breaking Wall at
Dhanpuri OC Mine





साउथ ईस्टर्न कोलफील्ड्स लिमिटेड

South Eastern Coalfields Limited

(A Mini-Ratna PSU) (CIN: U10102CT1985GOI003161)

पंजि. कार्यालय : सीपत रोड, बिलासपुर (छ.ग.) 495006

Regd. Office: Seepat Road, Bilaspur-495 006 (C.G.)

कार्यालय महाप्रबन्धक (सिविल)

Office of the General Manager (Civil)

दूसरी मंजिल, एस.ई.सी.एल भवन, सीपत रोड, बिलासपुर (छ.ग.) 495006

2nd Floor, SECL Bhawan, Seepat Road, Bilaspur (CG) 495006.

TEL. - (07752)653332, Fax : (07752)246332, email: - gmcivil.secl@coalindia.n

Ref. No. GM(C)/SECL/BSP/WO/SGP/2018/17

Date: 30/05/2018

BY SPEED POST

To,
M/s Shivmahima Construction and Borewell,
 Behind Geetajyoti School,
 Bajrang Nagar, Rewa
 Distt: Rewa (M.P.) , PIN-486001

GSTIN- 23ABXFS9455M222,
 Contact No: Mob- 9174404671/07652-250660,
 E-Mail : shivmahimaborewell@gmail.com

Subject : Letter of Award (LOA)/Work Order for the work "Providing dust barrier with green net at top (20 feet height) for Railway siding of Burhar of Sohagpur Area (Length 1500 metre)."

Ref: 1. NIT No. : GM(C)/SECL/BSP/eTender/ SGP/2017/72 dtd. 05/12/2017
 2. Tender Id : 2017_SECL_86918_1
 3. Your Letter No.: Nil dtd.09.04.2018 for extension of Bid Validity up to 02.07.2018

Dear Sir,

With reference to above, this is to communicate the approval of the Competent Authority for award of the subject work to you for an amount of **Rs.1,89,68,645.73** (Rupees One Crore Eighty Nine Lakh Sixty Eight Thousand Six Hundred forty five and Paise Seventy three) only inclusive of Goods and Service Tax (GST), [Contract Price (excluding GST) : **Rs.1,60,75,123.50** + GST @18 % : **Rs.28,93,522.23= Rs.1,89,68,645.73 (total contract price)**], subject to the following terms and conditions :

1. PERFORMANCE SECURITY DEPOSIT (PSD)

(a) An amount of **Rs.2,59,500.00** (Rupees Two Lakh Fifty Nine Thousand Five Hundred) only paid online by you towards Earnest Money Deposit (EMD) vide PRN/e-Procurement Ref. No. 89685259944 is being adjusted as a part of Performance Security Deposit (PSD).

Further you have to deposit a sum of **Rs.6,88,933.00** (Rupees Six Lakh Eighty Eight Thousand Nine hundred Thirty three) only against balance amount of PSD to make the total Performance Security Deposit (PSD) as 5% of the contract value, within 28 days of issuance of LOA, as per Clause No.4 (Security Deposit) of General Terms & Conditions of Contract.

(b) In compliance with Clause No.4.8 of General Terms & Conditions of NIT, you have to deposit an amount of **Rs.18,48,115.00** (Rupees Eighteen Lakh Forty eight Thousand One Hundred Fifteen) only towards Additional Performance Security within 28 days of issuance of LOA/Work Order.

(c) Performance Security Deposit (PSD) and Additional Performance Security as mentioned at (a) & (b) above may be deposited in any of the form given below:

- Demand Draft drawn in favour of **South Eastern Coalfields Limited** on any Scheduled Bank payable at its Branch at **Bilaspur (C.G.)**.
- Govt. Securities or FDR duly pledged in favour of **South Eastern Coalfields Limited**.
- Bank Guarantee in SFMS mode from any Scheduled Bank in the prescribed format as given at Annexure-VI of bid document. The BG issued from outstation Bank should be operative at its local Branch at Bilaspur (C.G.) or at their branch at Kolkata (if the issuing bank does not have any branch at Bilaspur)

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SOUTH EASTERN COALFIELDS LIMITED
OFFICE OF THE GENERAL MANAGER
SOHAGPUR AREA

25

249

NO. SECL/SGP/Civil/AHQ/LOA/61/22-23/561

Dated: 22.09.2022

To,
VIKASH KUMAR VISHWKARMA, Contractor, (GST No. 23ACYPV2480K1ZT)
Village and P.O. - Karkati, Shahdol (M.P.)
Distt- Shahdol (M.P.) , 484110
Contact No.- 91-9685204399, Email -vikashvishwkarma2015@gmail.com

Sub: Letter of Intent for "Replacement and repair of damaged green net by providing profile sheet Over Wind Breaking wall of Burhar Railway Siding of Burhar- Sharda Sub Area."

Ref: NIT No. SECL/SGP/SO(C)/ e-TENDER/2022-23/44 Dt. 05.08.2022 Tender ID no. 2022_SECL_252567_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of Rs. 19,92,290.76 /- (Rupees Nineteen Lakh Ninety Two Thousand Two Hundred Ninety and paisa Seventy Six only), (Including GST & PF), (ITC available), With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for Rs. 36,900/- the South Eastern coalfields Limited here in after called the SECL/Company as under:

SECURITY DEPOSIT - CL. 4.

4.1.1. Security deposit will consist of two Parts:

- Performance Security to be submitted at award of work and
- Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be 3% of the work value, which comes out to Rs. 59,768.72 /- only including amount of Rs. 36,900/- deposited by you as EMD. You are requested to deposit balance amount of PSD Rs. 22,868.72/- only & additional PSD amounting to Rs. Zero against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

- The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
- All running on a/c bill shall be paid 95% of each such bill against executed work.
- The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
- That the work should be completed within a period of 45 (Days) form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
- All the specification and safety code will be applicable, in addition to the tender Specifications.
- Arrangement of all materials, tools and plants etc., required for the work will be your responsibility.
- Arrangement of necessary electricity for the work will be your responsibility, at your own cost. However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
- Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
- License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
- As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

Contd/...2..

[Handwritten signature]
22/09/22



SOUTH EASTERN COALFIELDS LIMITED
OFFICE OF THE GENERAL MANAGER
SOHAGPUR AREA

26

NO.-SECL/SGP/Civil/AHQ/LOA/71/22-23/ 669

Dated: 13.10.2022

To,
ANOOP KUMAR SINGH, Contractor, (GST No. 23AJEPS986712ZD)
WARD NO.-05, RAILWAY COLONY, PO-Dhanpuri,
Distt- Shahdol (M.P.) 484114
Contact No- 91-9981751112, Email - anoop9.4.65@gmail.com

Sub: Letter of Intent for "Providing Wind Breaking Wall around coal stock yard of SOCM (Total Length 790.00Rmtr)".
Ref: NIT No. : - SECL/SGP/SO(C)/e-TENDER/2022-23/29 Dt. 16.06.2022 Tender ID no. 2022_SECL_246962_1.

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amount of Rs. 43, 61,380.56 /- (Rupees Forty Three Lakhs Sixty One Thousand Three Hundred Eighty and paisa Fifty Six only), (Including GST & PF), (ITC Not available), With following terms and conditions:-

1. The Earnest Money deposited (E.M.D) by you for Rs. 68,800/- the South Eastern Coalfields Limited here in after called the SECL/Company as under:

SECURITY DEPOSIT - CL. 4.

4.1.1. Security deposit will consist of two Parts:

- Performance Security to be submitted at award of work and
- Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be 3% of the work value, which comes out to Rs. 1, 30,841.42 /- only including amount of Rs. 68,800/- deposited by you as EMD. You are requested to deposit balance amount of PSD Rs. 62,041.42/- only & additional PSD amounting to Rs. Zero against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

- The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
- All running on a/c bill shall be paid 95% of each such bill against executed work.
- The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
- That the work should be completed within a period of 180 (Days) form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
- All the specification and safety code will be applicable, in addition to the tender Specifications.
- Arrangement of all materials, tools and plants etc., required for the work will be your responsibility.
- Arrangement of necessary electricity for the work will be your responsibility, at your own cost. However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
- Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
- License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
- As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

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13/10/22

13/10/22



NO.SECL/SGP/Civil/AHQ/LOA/59/22-23/529

Dated: 09.09.2022

To,
RAM AWADH SINGH (GST No. 23BAGPS2387M2Z6)
Q. No. H/54, Ward no.17,
Hallow Block, Kotma Colliery,
Distt- Anuppur (M.P.) Pin-484336
Contact No. 91-9424334981, Email – ramawadh Singhsecl@gmail.com

Sub: Letter of Intent for "Providing wind breaking wall around the Bunker and coal stock yard at Bangwar UG Mine of ABD Sub Area."

Ref: NIT No. SECL/SGP/SO@/e-TENDER/2022-23/16 Dt. 11.05.2022 Tender ID no. 2022_SECL_243646_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of Rs.21,91,485.51/- (Rupees Twenty One Lakh Ninety One Thousand Four hundred Eighty Five and paisa Fifty One only), (Including GST & PF), (ITC not available), With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for Rs.34,100/- the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT – Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- Performance Security to be submitted at award of work and
- Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be 3% of the work value, which comes out to Rs.65,744.57 only including amount of Rs.34,100/- deposited by you as EMD. You are requested to deposit balance amount of PSD Rs.31,644.57 only & additional PSD amounting to Rs. Zero against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

- The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
- All running on a/c bill shall be paid 95% of each such bill against executed work.
- The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
- That the work should be completed within a period of 60 (Days) form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
- All the specification and safety code will be applicable, in addition to the tender Specifications
- Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
- Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
- Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
- License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
- As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

Contd/...2..

Handwritten signature and date: 09/09/22



252

NO. SECL/SGP/Civil/AHQ/LOA/55/22-23/ 499

Dated: 30.08.2022

To,
VIKASH KUMAR VISHWAKARMA, Contractor (GST No. 23ACYPV2480KIZT)
Village and P.O. Karkati,
Distt- Shahdol (M.P.), 484110,
Contact No.- 91-8839027898, Email – vikashvishwkarma2015@gmail.com

Sub: Letter of Intent for "Increasing height of Boundary wall along the coal stock yard by providing acrylic sheet (about 3.00 meters) at Khairaha U.G. mine of Rajendra Sub Area of Sohagpur Area".

Ref: NIT No. SECL/SGP/SO@/e-TENDER/2022-23/18 Dt. 16.05.2022 Tender ID no. 2022_SECL_244031_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of Rs.20,21,928.57/- (Rupees Twenty Lakh Twenty One Thousand Nine hundred Twenty Eight and Paise Fifty Seven only), (Including GST & PF), (ITC not available), With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for Rs.34,800/- the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT – Cl. 4.

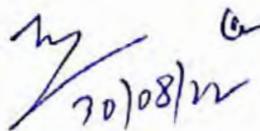
4.1.1. Security deposit will consist of two Parts:

- Performance Security to be submitted at award of work and
- Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be 3% of the work value, which comes out to Rs.60,657.86 only including amount of Rs.34,800/- deposited by you as EMD. You are requested to deposit balance amount of PSD Rs.25,857.86 only & additional PSD amounting to Rs. Zero against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

- The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
- All running on a/c bill shall be paid 95% of each such bill against executed work.
- The balance 5% (Five percent) deduction towards Retention Money will be the second part of security Deposit.
- That the work should be completed within a period of 90 (Days) form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
- All the specification and safety code will be applicable, in addition to the tender Specifications
- Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
- Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
- Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
- License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
- As per building and other construction workers R.E. & C.S. Act-1936, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

Contd/...2...


30/08/22



253

NO.SECL/SGP/Civil/AHQ/LOA/42/22-23/890

Dated: 04.08.2022

To,
RAM AWADH SINGH (GST No. 23BAGPS2387M226)
Q. No. H/54, Ward no.17,
Hallow Block, Kotma Colliery,
Distt- Anuppur (M.P.) Pin-484336
Contact No. 91-9424334981, Email – ramawadh Singhsecl@gmail.com

Sub: Letter of Intent for "Providing Wind Breaking wall around the Bunker and Coal Stock yard of Rajendra UG mine of Rajendra sub area."

Ref: NIT No. SECL/SGP/SO@/e-TENDER/2022-23/15 Dt. 11.05.2022 Tender ID no. 2022_SECL_243551_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of **Rs.15,21,155.31/- (Rupees Fifteen Lakh Twenty One Thousand One hundred Fifty Five and paisa Thirty One only), (Including GST & PF), (ITC not available)**, With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for **Rs.28,100**, the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT – Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- Performance Security to be submitted at award of work and
- Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be 3% of the work value, which comes out to **Rs.45,634.66** only including amount of **Rs.28,100** deposited by you as EMD. You are requested to deposit balance amount of PSD **Rs.17,534.66** only & additional PSD amounting to **Rs. Zero** against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

- The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
- All running on a/c bill shall be paid 95% of each such bill against executed work.
- The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
- That the work should be completed within a period of **60 (Days)** form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
- All the specification and safety code will be applicable, in addition to the tender Specifications
- Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
- Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
- Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
- License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
- As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

Pr

Contd/...2..

3/04/08/22



SOUTH EASTERN COALFIELDS LIMITED
OFFICE OF THE GENERAL MANAGER
SOHAGPUR AREA

30

NO. SECL/SGP/Civil/AHQ/LOA/ 80/22-23/ 778

Dated: 22.11.2022

To,

ABDUL RAHMAN , Contractor (GST No. 23ACLPR7103C2ZW)
Behind Court Ward No. 5,
Sohagpur , Shahdol
Distt- Shahdol (M.P.) Pin- 484110
Contact No. 91-9826307365, Email - abdulrahman1206@gmail.com

Sub: Letter of Intent for " Providing Wind Breaking wall around the boundary and coal stock yard at Damini mine ABD sub area of Sohagpur Area. "

Ref: NIT No. SECL/SGP/SO(C)/e-TENDER/2022-23/50 Dt. 23.08.2022 Tender ID no. 2022_SECL_254157_1.

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of **Rs. 38,94,159.46 /-** (**Rupees Thirty Eight Lakhs Ninety Four Thousand One Hundred Fifty Nine and paisa Forty Six only**), (**Including GST & PF**), (**ITC Not available**), With following terms and conditions:-

The Earnest Money (E.M.D) deposited by you for **Rs. 68,000 /-** the South Eastern coalfields Limited here in after called the SECL/Company as under:

SECURITY DEPOSIT - Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- Performance Security to be submitted at award of work and
- Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be **3%** of the work value, which comes out to **Rs. 1,16,824.78 /-** only including amount of **Rs. 68,000/-** deposited by you as EMD. You are requested to deposit balance amount of **PSD Rs. 48,824.78 /-** only & additional PSD amounting to **Rs. Zero** against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

- The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
- All running on a/c bill shall be paid 95% of each such bill against executed work.
- The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
- That the work should be completed within a period of 90 (Days) form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
- All the specification and safety code will be applicable, in addition to the tender Specifications
- Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
- Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
- Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
- License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
- As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

Contd/...2..

Handwritten signature and date: 22/11/22

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255

Annexure - D



Under Jurisdiction of Bilaspur Coalfield
 साउथ ईस्टर्न कोलफील्ड्स लिमिटेड
South Eastern Coalfields Limited
 (A Mini-Rajya PSU) (CIN: U10102CT1985GO1003161)
 एच. ए. रोड, बिलासपुर (उ.प्र.) - 495006 (C.G.)
 Regd. Office Sevat Road, Bilaspur-493 006 (C.G.)
 Office of the General Manager (Civil)/HoD.

256

142

संख्या: GM(C)/SECL/BSP/WO/SGP/2022/169

दिनांक: 09.04.2022

To,
M/s. DEV CONSTRUCTIONS,
 Village and Post Kothi,
 Distt- Satna. MP - 484001

**By Speed Post/
 e-mail**

Contact No. : 09425394456
 Contact Name : Satish Garg
 e-Mail : satish.garg70@yahoo.co.in

PAN : AAGFD1444D
 GST : 23AAGFD1444D222

Subject Letter of Award (LOA)/Work Order (WO) for the work, "Re-carpeting of PWD Road from Saraikapa village to Khairaha Village (Length of PWD Road from Saraikapa Village to Rajendra Colony Tiraha : 7.00 KM with 7.00 Metres width and from Rajendra Colony Tiraha to Khairaha Village : 3.50 KM with 3.75 Metre width) including 5 (Five) years comprehensive maintenance."

Reference : 1. NIT No. : GM(C)/SECL/BSP/e-T/SGP/2021 /264 dtd. 31.12.2021
 2. Tender ID : 2021_SECL_228504_1
 3. Bid ID : 771079

Dear Sir,

With reference to above, this is to communicate the approval of the Competent Authority for award of the subject work to you for an amount of Rs. 3,49,72,660.80 (including GST) (Rupees Three Crore Forty Nine Lakh Seventy Two Thousand Six Hundred Sixty and Paise Eighty Only), with following break-up on Item Rate Basis;

a)	Quoted Amount as per BOQ Summary Details (excluding GST)	Rs.	3,12,25,590.00
b)	Goods & Services Tax @12% to be Paid by Bidder	Rs.	37,47,070.80
c)	Total Award Value (Rupees Three Crore Forty Nine Lakh Seventy Two Thousand Six Hundred Sixty and Paise Eighty Only)	Rs.	3,49,72,660.80

The work is awarded to you, subject to the following terms and conditions:

1. PERFORMANCE SECURITY DEPOSIT (PSD)

(a) Earnest Money Deposit (EMD): Not applicable as per Cl. No. 3 of NIT.

You have to deposit a sum of Rs.17,48,634.00 (Rupees Seventeen Lakh Forty Eight Thousand Six Hundred Thirty Four) only against balance amount of PSD to make the total Performance Security Deposit (PSD) as 5% (Three Percent) of the contract value within 21 (Twenty-One) days of issuance of LOA, as per Clause No.4 (Security Deposit) of Conditions of Contract of General Terms & Conditions of Contract.

(b) Additional Performance Security Deposit: Not applicable as per Cl. No. 4.8 of GTC.

(c) Performance Security Deposit (PSD) as mentioned at (a) above may be deposited in any of the form given below:

- Demand Draft drawn in favour of South Eastern Coalfields Limited on any Scheduled Bank payable at Bilaspur Branch at Bilaspur (C.G.).

M/S. DEV CONSTRUCTIONS
 PQA Holder of

Website: www.secl.co.in
 एच. ए. रोड, बिलासपुर (उ.प्र.)
 एच. ई. सी. एम. बिलासपुर (उ.प्र.)

Page 1 of 9

257

Annexure - E



"Under Jurisdiction of Bilaspur High Court Only"
SOUTH EASTERN COALFIELDS LIMITED
OFFICE OF THE GENERAL MANAGER: SOHAGPUR AREA,
P.O. Dhanpuri – 484 114, Dist.: Shahdol (M.P.)
Phone: (07652) 250302, Fax: (07652) 250882

NO:SECL/SGP/ENVT/02/23/5662

Dated 10.01.2023

To,
The General Manager (Envt/WBP)
SECL, Scepta Road, Bilaspur.

Sub: Submission of revised plantation target of Sohagpur Area Mines for the FY 2023-24 in compliance of the NGT Committee recommendation.

Ref: Inspection Report of the Hon'ble NGT committee in the case of Ravi Tripathi Vs State of MP and Others (522/2022)

Dear Sir,

This is to inform you that Earlier, the plantation target for the FY 23-24 was submitted vide letter no 5507 dated 17.10.2022, but In the case of Hon'ble NGT Ravi Tripathi Vs State of MP and Others (Original Application no. 522/2022), a committee was constituted for inspection of the Coal mines of Sohagpur Area. The said committee visited the Sohagpur Area Mines and submitted a report. In their report the committee recommended the Sohagpur Area management to increase their plantation target by 25-50% of the average plantation target of last 5 years. In compliance with the Hon'ble NGT committee order, a revised plantation target was asked from the mines.

The revised plantation of Sohagpur Area's Mines is appended below:

S. N.	Name of Mine	Plantation		Grassbed	Barbed Wire Fencing (RMT)	CPT (RMT)	CPW (RMT)
		OB Dump	Non-OB Dump				
1	Amlai OC Sec B Mine	35,000	0	7,000	3,300	2,000	0
2	Batura OC	0	15,000	0	3,000	0	0
3	Damni UG	0	14,000	0	0	1,600	0
4	Dhanpuri OC	35,000	0	7,000	2,000	0	2,500
5	Khairaha UG	0	5000	0	5000 (Tree Guard)	0	0
6	Rajendra UG	0	8000	0	1000 (Tree Guard)	0	0
7	Sharda OC	40,000	0	20,000	2,000	0	2,600
Total		1,10,000	42,000		10,300 Fencing		
Grand Total		1,52,000		34,000	6,000 Tree Guard along the road	3,600	5,100

This is for your kind information and further needful please.

Enclosed: As above

Yours Faithfully


General Manager
Sohagpur Area

Copy to:

1. General Manager(OP), SGP, for kind information.
2. All Sub Area Manager, for NA.
3. NO(Envt), SGP



259

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 552 OF 2022**

IN THE MATTER OF:

Ravi Tripathi

...Applicant

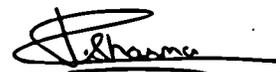
Versus

State of Madhya Pradesh

...Respondent(s)

INDEX

Sr No.	Description	Pg No.
1.	Report of the Joint Committee dated 19.10.2022 in compliance of Order dated 06.09.2022 passed by the NGT, Principal Bench, in Original Application No. 552 of 2022	1-18
2.	Annexures	19-54

FILED BY

RAGHAV SHARMA

Advocate for Respondent i.e., MPPCB

Address: Basement, B5-202, Safdarjung Enclave,

New Delhi - 110029

Ph. No.: (+91)-8527066461;

Email:raghav@srcolegal.in

260

JOINT COMMITTEE REPORT**ON**

**Hon'ble NGT order dated 06.09.2022 in
OA No. 552/2022 (Principal Bench) in the matter of
Ravi Tripathi Vs State of Madhya Pradesh**



Date of Inspection: 19/10/2022

By

Joint Committee members

1. Dr. Yogendra Kumar Saxena, Scientist 'C', Central Pollution Control Board, Bhopal, (M.P.) (Representative of the Central Pollution Control Board)
2. Dr. Manoj Vishwakarma, Scientist, M.P. State Wetland Authority (EPCO); Bhopal, (M.P.) (Representative of the State Wetland Authority)
3. Sh. Kamlesh Ojha, Scientist 'B', Central Ground Water Authority, Bhopal, (M.P.) (Representative of the Central Ground Water Board)
4. Smt. Pragati Verma, SDM Sohagpur, Shahdol (M.P.) (Representative of the District Magistrate, Dist-Shahdol)
5. Sh. R. N. Chaudhary, SDO (forest) Jaitpur, Shahdol (M.P.) (Representative of the District Forest Officer, Dist-Shahdol)
6. Sh. Sanjeev Kumar Mehra, RO, MPPCB, Regional Office, Shahdol, (M.P.) (Representative of the M

261

- II. Ponds are seen filled with water & hand pumps are also found working so chances of water scarcity is not visible and foreseen in Sohagpur coal field area.
- III. Results of Air & Water samples taken are found to be within limit hence any violations of environmental norms are not prevailing. According to ranking released by environmental surveillance center, Bhopal for last 3 years air quality index of Shahdol district and nearby anuppur district is always comes under satisfactory category.
- IV. Fencing or toe walls are existing around the periphery of coal mines on most of the places. The area where barbed wire are stolen, the work of re-erection of the fencing is under construction for protection of animals.

Recommendations:-

For improvement and up gradation in existing status, committee recommends that: -

- I. The road MP SH 9A towards Khairaha UG Mine from Nehru Chowk, is not in good condition. The coal mine management should collaborate with relevant state government authorities and maintain this 11km stretch of MP state road after following due process of tendering & Contract to remove pot holes. CSR fund may be utilised for this public interest work.
- II. Mine management of Sohagpur coal area should improve/modify/beautify existing gardens in every coal mines and also increase the area of garden.
- III. Committee recommends to increase their plantation target by 25 to 50% more than last five year average from next year 2023-24.
- IV. Mine management of Sohagpur coal area should improve their water supply facility in nearby villages under CSR activity.



262

- V. It is also advisable that mine management of Sohagpur coal area should install piezometer with digital water level recorder mechanism equipped with telemetry system to monitor ground water level on regular basis.
- VI. Committee also like to recommend that for transportation of coal, at least 25% vehicle with automatic mechanical covering system in place of traditional Tarpaulin covered trucks should be used within one year and increased subsequently. Required amendment is proposed to be made in relevant act and in consent conditions by competent authority.
- VII. Mine management should construct at least one more rain water harvesting structure at appropriate location near to every operational mine apart from already existing rain water harvesting structure's.
- VIII. STP should be constructed at Bangwar UG Mine colony in view of upgrading the existing treatment facility oxidation pond for management of domestic waste water.





No: SECL/SGP/Env4/Plantation/22/ 5507

Date: 17.10.2022.

To,
The General Manager (Forest)
SECL HQ, Bilaspur.

Subject: - Submission of Plantation Target for the Year 2023-24 in respect of different mines of Sohagpur Area.

Dear Sir,

The plantation target for the Financial Year 2023-24 of Sohagpur Area Mines is appended below in tabular form.

S.N.	Name of Mine	Plantation		Grass bed	Barbed Wire Fencing	CPT (RMT)	CPW (RMT)
		OB Dump	Non-OB Dump				
1	Amlai OC Sec B Mine	25,000	0	5,000	3,300	0	0
2	Bangwar UG	0	0	0	0	0	0
3	Batura OC	0	15,000	0	3,000	0	0
4	Damni UG	0	7,000	0	0	900	0
5	Dhanpuri OC	25,000	0	5,000	2,000	0	2,500
6	Khairaha UG	0	750	0	0	0	0
7	Rajendra UG	0	0	0	0	0	0
8	Sharda OC	20,000	0	6,000	0	0	1,500
Total		70,000	22,750	16,000	8,300	900	4,000
Grand Total		93,500					

This is for your kind information and necessary action please.

Yours faithfully


Area General Manager
Sohagpur Area

Copy to:

1. SAM AOCM/ABD/Batura OC/DOCM/SOCM/Rajendra Sub Area.
2. Staff officer (P&P), Sohagpur area.
Nodal officer (Envt), Sohagpur area.

Annexure - F



SOUTH EASTERN COALFIELDS LIMITED
OFFICE OF THE GENERAL MANAGER
SOHAGPUR AREA

41

NO.SECL/SGP/Civil/AHQ/LOA/88/22-23/867

Dated: 28.12.2022

To,
MAA BHUVNESHWARI CONSTRUCTION, Contractor, (GST No. 23CUSPS3884G2ZX)
Hardi no.111, Gram Panchayat Hardi,
Tehsil Sohagpur, Distt- Shahdol (M.P.) 484110
Contact No- 91-9926187418, Email - rs291223@gmail.com

Sub: Letter of Intent for "Installation of 04 Nos. Piezometer at Rajendra Sub Area of Sohagpur Area."

Ref: NIT No. SECL/SGP/SO (Civil)/ e-Tender/2022-23/64, Dated-19.10.2022.

Tender ID no. 2022_SECL_259850_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of **Rs. 4, 74,467.52 (Rupees Four Lakh Seventy Four Thousand Four Hundred Sixty Seven and Paise Fifty Two only) (Including GST& PF) (ITC Not Available)**, With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for **Rs. 9500 /-**, the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT - Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- a) Performance Security to be submitted at award of work and
- b) Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance Security will be **3%** of the work value, which comes out to **Rs. 14,234.02/-** only including amount of **Rs. 9500/-** deposited by you as EMD. You are requested to deposit balance amount of **P.S.D Rs. 4,734.02/-** & additional PSD amounting to **Rs. Zero /-** against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP)

2. The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
3. All running on a/c bill shall be paid 95% of each such bill against executed work.
4. The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
5. The work have to completed within a period of **45 Days'** time which will be reckoned from the 10th day of issue of L.O.I. or from the actual date of handing over of site, whichever is earlier.
6. All the specification and safety code will be applicable, in addition to the tender Specifications
7. Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
8. Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
9. Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
10. License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
11. As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

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266
South Eastern Coalfields Limited
Office of the General Manager
Sohagpur Area

NO.SECL/SGP/Civil/AHQ/LOA/36/21-22/ 37

Dated: 12.01.2022

To,
Shri Ranjeet Singh, Contractor (GST No. 23GBUPS6306A1ZK)
House no.231, Dhanpuri no.3,
Ward No.4, Choti Amlai, Distt. Shahdol (M.P.)
Contact No. 91-8305877217, Email – ranjeet3414.rs@gmail.com

Sub: Letter of Intent for "Installation of Piezometer 05 nos. at Sharda OCP of Sohagpur Area."

Ref: NIT No. SECL/SGP/SO/Civil/e-Tender/2021-22/22 Dt.28.07.2021. Tender Id No- 2021_SECL_213265_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of **Rs.5,88,336.20/- only** (Rupees : **Five lakhs Eighty Eight thousand Three hundred Thirty Six & paisa Twenty Only**) (GST & PF) (ITC Not available), With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for Rs. Zero , the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT – Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- a) Performance Security to be submitted at award of work and
- b) Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be 3% of the work value, which comes out to **Rs.17,650.08/-** only including amount of Rs. Zero , deposited by you as EMD. You are requested to deposit balance amount of PSD **Rs.17,650.08/-** only & additional PSD amounting to Rs. Zero /- against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP)

2. The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
3. All running on a/c bill shall be paid 95% of each such bill against executed work.
4. The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
5. The work have to completed within a period of **45 (Forty Five) Days** time which will be reckoned from the 10th day of issue of L.O.I. or from the actual date of handing over of site, whichever is earlier.
6. All the specification and safety code will be applicable, in addition to the tender Specifications
7. Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
8. Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you. (Not applicable for this work)
9. Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills. (Not applicable for this work)
10. License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
11. As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

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12/01/2022
ISO (J) SGP



267

NO.SECL/SGP/Civil/AHQ/LOA/54/22-23/ 497

Dated: 30.08.2022

To,
RANJEET SINGH, Contractor (GST No. 23GBUPS6306A1ZK)
House No.231, Dhanpuri No.3,
Ward no.04, Choti Amlai, Distt- Shahdol (M.P.), 484114,
Contact No.- 91-7987334107, Email – ranjeet3414.rs@gmail.com

Sub: Letter of Intent for "Bore hole for water level monitoring for Bangwar mine of ABD sub area of Sohagpur area.

Ref: NIT No. SECL/SGP/SO©/c-TENDER/2022-23/11 Dt. 05.05.2022 Tender ID no. 2022_SECL_243032_1

Dear Sir,

In reference to your tender offer for the subject work in response to NIT mentioned above, you are intimated that the General Manager, Sohagpur Area is pleased to approve the award of work in your favor at your quoted rate for an amounts of Rs.5,74,917.48/- (Rupees Five Lakh Seventy Four Thousand Nine hundred Seventeen and Paisa Forty Eight only), (Including GST & PF), (ITC not available), With following terms and conditions:-

1. The Earnest Money (E.M.D) deposited by you for Rs.8,200/- the South Eastern coalfields Limited herein after called the SECL/Company as under:

SECURITY DEPOSIT – Cl. 4.

4.1.1. Security deposit will consist of two Parts:

- Performance Security to be submitted at award of work and
- Retention Money to be recovered from running account bills: The security deposit will bear no interest.

4.1.2 Performance security will be 3% of the work value, which comes out to Rs.17,247.52 only including amount of Rs.8,200/- deposited by you as EMD. You are requested to deposit balance amount of PSD Rs.9,047.52 only & additional PSD amounting to Rs. Zero against ALR items has to be deposited. It is required to be deposited within (21) Twenty One days of receipt of L.O.I. by you in form given below: a) DD/BC/TDR drawn in favor of South Eastern Coalfields Limited, payable at Dhanpuri, Distt :- Shahdol (MP).

- The Bid security deposit in the form of Demand Draft/Cash shall be adjusted against the security deposit.
- All running on a/c bill shall be paid 95% of each such bill against executed work.
- The balance 5 % (Five percent) deduction towards Retention Money will be the second part of security Deposit.
- That the work should be completed within a period of 15 (Days) form the date of commencement which shall be reckoned on the expiry of 10 (ten) days from the issue of Letter of Acceptance of Tender or 07 (seven) days after handing over the site of work or handing over reasonable number of working drawings to the contractor or the period of mobilization allowed in the work order for starting the work in special circumstances, whichever is later.
- All the specification and safety code will be applicable, in addition to the tender Specifications
- Arrangement of all materials, tools and plants etc, required for the work will be your responsibility
- Arrangement of necessary electricity for the work will be your responsibility, at your own cost .However, if available and feasible, the company may arrange electricity at one point near the work site and necessary recovery of cost of energy consumed will be made at rates prescribed by the company from time to time. Energy meter for this purpose shall be provided by you.
- Arrangement of necessary water for construction purpose shall be your responsibility at your own cost. However, if available and feasible, the Company may arrange water at one point near the work site for which recovery @ 1% of the contract value of work will be made from your bills.
- License as per contract labour (R&A) Act-1970 and subsequent amendments thereof shall have to be obtained and submitted to the department.
- As per building and other construction workers R.E. & C.S. Act-1996, if you engaged 10 or more workers, you have to obtain registration certificate under the said Act.

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30/08/22

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Contract No | अनुबंध क्रमांक: GEMC-511687786382325

Generated Date | अनुबंध तिथि: 30-Dec-2022

Bid/RA/PBP No. | बोली/आरए/पीबीपी संख्या: GEM/2022/B/2664193

Schedule Name | अनुसूची नाम: Schedule 3

Organisation Details संगठन विवरण	Buyer Details खरीदार विवरण
Type प्ररूप: Central PSU	Designation पद: CHIEF MANAGER
Ministry मंत्रालय: Ministry of Coal	Contact No. संपर्क नंबर: 094-25533406-
Department विभाग: Materials Management	Email ID ईमेल आईडी: glaxmannaidu.wcl@nic.in
Organisation Name संगठन का नाम: South Eastern Coalfields Limited	GSTIN जीएसटीआईएन: 23AADCS2066E1ZR
Office Zone कार्यालय क्षेत्र: Secl Bilaspur Cg	Address पता: REGIONAL STORE, SOHAGPUR AREA, POST- AMLAI, BEHIND AMLAI POLICE STATION., ANUPPUR, MADHYA PRADESH-484116, India

Financial Approval Detail वित्तीय स्वीकृति विवरण	Paying Authority Details भुगतान प्राधिकरण विवरण
IFD Concurrence आईएफडी सहमति: No	Role: PAO
Designation of Administrative Approval प्रशासनिक अनुमोदन का पदनाम: AREA GENERAL MANAGER, SECL SOHAGPUR	Payment Mode भुगतान का तरीका: Offline
Designation of Financial Approval वित्तीय अनुमोदन का पदनाम: AREA FINANCE MANAGER, SECL SOHAGPUR	Designation पद: DY MGR FIN
	Email ID ईमेल आईडी: kvkrishna.reddy@nic.in
	GSTIN जीएसटीआईएन: -
	Address पता: REGIONAL STORE, SOHAGPUR AREA, POST- AMLAI, BEHIND AMLAI POLICE STATION., Anuppur, MADHYA PRADESH-484116, India

Seller Details विक्रेता विवरण	
GeM Seller ID जेम विक्रेता आईडी: BE6F200001492615	Company Name कंपनी का नाम: FOUR ITS PRIVATE LIMITED
Contact No. संपर्क नंबर: 09911959569	Email ID ईमेल आईडी: arunbehi3@gmail.com
Address पता: 914, Conscient ONE, Sector 109, Gurgaon Delhi Expressway, Gurgaon, Gurgaon, HARYANA-122017, -	MSME verified एमएसएमई सत्यापित: Yes
MSME Registration number एमएसएमई पंजीकरण संख्या: DL10E0012969	MSE Social Category एमएसई सामाजिक श्रेणी: General
MSE Gender एमएसई लिंग श्रेणी: Female	GSTIN जीएसटीआईएन: 07AABCF8985D1ZE

*GST / Tax invoice to be raised in the name of | जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा - Consignee

Product Details उत्पाद विवरण						
#	Item Description आइटम विवरण	Ordered Quantity आइटम विवरण	Unit इकाई	Unit Price (INR) इकाई मूल्य (INR)	Tax Bifurcation (INR) कर विभाजन (INR)	Price (Inclusive of all Duties and Taxes in INR) मूल्य (INR में सभी शुल्क और कर सहित)
1	Product Name उत्पाद का नाम: FOUR ITS--FOUR ITS PRIVATE LIMITED Wall Mount 220-240Volt Digital water level recorder Brand ब्रांड: FOUR ITS--FOUR ITS PRIVATE LIMITED Brand Type ब्रांड प्रकार: Unregistered Brand Catalogue Status कैटलॉग की स्थिति: OEM verified catalogue Selling As कैसे बेचा जा रहा है: OEM Category Name & Quadrant श्रेणी का नाम और चतुर्थांश: Digital water level recorder (Q3) Model मॉडल: Four ITS LCM RS-232- USB HSN Code एचएसएन कोड: HSN not specified by seller	11	pieces	76,405	NA	840,455
Total Order Value कुल ऑर्डर मूल्य (in INR)						840,455

Consignee Detail परेषिती विवरण						
S.No क्र.सं.	Consignee परेषिती	Item वस्तु	Lot No. लॉट नंबर	Quantity मात्रा	Delivery Start After दिनांक के बाद डिलीवरी शुरू करना है	Delivery To Be Completed By वितरण पूरा कब तक करना है
	Designation पद: - Email ID ईमेल आईडी: ak.ahirwar7182@nic.in	FOUR ITS--FOUR ITS				

1	Contact संपर्क : 7652-250236-484116 GSTIN जीएसटीआईएन : 23AADCS2066E1ZR Address पता : Regional Store, SECL-Sohagpur Area, Post- Amlai, Distt. Anuppur, Pin-484116, ANUPPUR, MADHYA PRADESH-484116, India	260	FOUR ITS PRIVATE LIMITED Wall Mount 220-240Volt Digital water level recorder	-	11	30-Dec-2022	13-Feb-2023
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Product Specification for FOUR ITS--FOUR ITS PRIVATE LIMITED Wall Mount 220-240Volt Digital water level recorder

Specification विनिर्देश	Sub-Spec उप-विनिर्देश	Value मूल्य
Certification And Standards	Certificates	CE
	Protection	IP67
Generic	Mounting Type	Wall Mount
	Box Material	Mild steel
Dimension	Height	200
	Breadth	120
	Cable Length	2
	Length	75
Functional parameter	Phase	1
	Communication	GPRS Telemetry
	Tape Resolution	0.5
Performance parameter	Sampling Rate	1 Sec 24 Hours
	Operating Temperature	65
	Depth Range	70
	Battery Life	5
	Approximate Memory (Readings)	70000
	Temperature sensor	105
	Temperature Sensor Accuracy	<= +/- 1 dec C
	Frequency	50- 60 Hz
	Operating Humidity	95
	Power consumption	<= 10 watt
	Sampling Modes	Real-time View
	Voltage	220-240Volt
Level Sensor Accuracy (Fs)	<= +/- 0.05 %	
Additional parameter	Adjustable Frequency	Yes

Buyer Defined Additional Specification for | खरीदार परिभाषित अतिरिक्त विशेषता के लिए FOUR ITS--FOUR ITS PRIVATE LIMITED Wall Mount 220-240Volt Digital water level recorder

Specification विनिर्देश	Value मूल्य
GUARANTEE/WARRANTY	24 MONTHS FROM THE DATE OF INSTALLATION

Corrigendum | शुद्धिपत्र

1. Extended Upto | तक बढ़ाया गया : 2022-11-14 14:00:00
2. Extended Upto | तक बढ़ाया गया : 2022-11-19 14:00:00

Terms and Conditions | नियम और शर्तें
1. General Terms and Conditions-

1.1 This contract is governed by the General Terms and Conditions, conditions stipulated to this Product/Service as provided in the Marketplace.

2770

1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable

2. Buyer Added Bid Specific Terms and Conditions-

2.1 Generic:

Upload Manufacturer authorization: Wherever Authorised Distributors are submitting the bid, Manufacturers Authorisation Form (MAF)/Certificate with OEM details such as name, designation, address, e-mail Id and Phone No. required to be furnished along with the bid.

2.2 Scope of Supply:

Scope of supply (Bid price to include all cost components) : Supply Installation Testing and Commissioning of Goods

2.3 Warranty:

Warranty period of the supplied products shall be as given in specifications from the date of final acceptance of goods or after completion of installation, commissioning & testing of goods (if included in the scope of supply), at consignee location. OEM Warranty certificates must be submitted by Successful Bidder at the time of delivery of Goods. The seller should guarantee the rectification of goods in case of any break down during the guarantee period. Seller should have well established Installation, Commissioning, Training, Troubleshooting and Maintenance Service group in INDIA for attending the after sales service. Details of Service Centres near consignee destinations are to be uploaded along with the bid.

2.4 Forms of EMD and PBG:

Bidders can also submit the EMD with Account Payee Demand Draft in favour of SECL SOHAGPUR AREA payable at SBI DHANPURI SBIN0004617.

Bidder has to upload scanned copy / proof of the DD along with bid and has to ensure delivery of hardcopy to the Buyer within 5 days of Bid End date / Bid Opening date.

2.5 Forms of EMD and PBG:

Bidders can also submit the EMD with Payment online through RTGS / internet banking in Beneficiary name SECL SOHAGPUR AREA Account No. 10964816155 IFSC Code SBIN0004617 Bank Name SBI DHANPURI Branch address SHAHDOL DISTRICT , MP - 484114.

Bidder to indicate bid number and name of bidding entity in the transaction details field at the time of on-line transfer. Bidder has to upload scanned copy / proof of the Online Payment Transfer along with bid.

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.

नोट: यह सिस्टम जनरेटेड फाइल है। कोई हस्ताक्षर की आवश्यकता नहीं है। इस दस्तावेज़ का प्रिंट आउट भुगतान/लेनदेन उद्देश्य के लिए मान्य नहीं है।

Copy to General Manager , SGP for kind information

1)Staff Officer(E&M)

2)Depot Officer , Regional Stores , SGP

3)NO(Env) , SGP

4)Asst. Manager(Finance)Store Bill , SGP

BC No. TCR BC/22-23/Capital/Environment/3908/151/24 dt 27.12.22 Rs 611240/-

BC No. TCR BC/22-23/Capital/Environment/3919/151/24 dt 27.12.22 Rs 305620/-

BC No. TCR BC/22-23/Capital/Environment/3926/151/24 dt 27.12.22 Rs 305620/-

BC No. TCR BC/22-23/Capital/Environment/3916/151/24 dt 27.12.22 Rs 382025/-



Contract No | अनुबंध क्रमांक: GEMC-511687782172244

Generated Date | अनुबंध तिथि: 30-Dec-2022

Bid/RA/BPB No. | बोली/आरए/पीबीपी संख्या: GEM/2022/B/2664193

Schedule Name | अनुसूची नाम: Schedule 1

Organisation Details संगठन विवरण	Buyer Details खरीदार विवरण
Type प्ररूप : Central PSU	Designation पद : CHIEF MANAGER
Ministry मंत्रालय : Ministry of Coal	Contact No. संपर्क नंबर : 094-25533406-
Department विभाग : Materials Management	Email ID ईमेल आईडी : glaxmannaidu.wcl@nic.in
Organisation Name संगठन का नाम : South Eastern Coalfields Limited	GSTIN जीएसटीआईएन : 23AADCS2066E1ZR
Office Zone कार्यालय क्षेत्र : Secl Bilaspur Cg	Address पता : REGIONAL STORE, SOHAGPUR AREA, POST- AMLAI, BEHIND AMLAI POLICE STATION., ANUPPUR, MADHYA PRADESH-484116, India

Financial Approval Detail वित्तीय स्वीकृति विवरण	Paying Authority Details भुगतान प्राधिकरण विवरण
IFD Concurrence आईएफडी सहमति : No	Role : PAO
Designation of Administrative Approval प्रशासनिक अनुमोदन का पदनाम : AREA GENERAL MANAGER, SECL SOHAGPUR	Payment Mode भुगतान का तरीका : Offline
Designation of Financial Approval वित्तीय अनुमोदन का पदनाम : AREA FINANCE MANAGER, SECL SOHAGPUR	Designation पद : DY MGR FIN
	Email ID ईमेल आईडी : kvkrishna.reddy@nic.in
	GSTIN जीएसटीआईएन : -
	Address पता : REGIONAL STORE, SOHAGPUR AREA, POST- AMLAI, BEHIND AMLAI POLICE STATION., Anuppur, MADHYA PRADESH-484116, India

Seller Details विक्रेता विवरण	
GeM Seller ID जेम विक्रेता आईडी : BE6F200001492615	Company Name कंपनी का नाम : FOUR ITS PRIVATE LIMITED
Contact No. संपर्क नंबर : 09911959569	Email ID ईमेल आईडी : arunbehl3@gmail.com
Address पता : 914, Consient ONE, Sector 109, Gurgaon Delhi Expressway, Gurgaon, HARYANA-122017, -	MSME verified एमएसएमई सत्यापित : Yes
MSME Registration number एमएसएमई पंजीकरण संख्या : DL10E0012969	MSE Social Category एमएसएमई सामाजिक श्रेणी : General
MSE Gender एमएसएमई लिंग श्रेणी : Female	GSTIN जीएसटीआईएन : 07AABCF8985D1ZE

*GST / Tax invoice to be raised in the name of | जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा - Consignee

Product Details उत्पाद विवरण						
#	Item Description आइटम विवरण	Ordered Quantity आइटम विवरण	Unit इकाई	Unit Price (INR) इकाई मूल्य (INR)	Tax Bifurcation (INR) कर विभाजन (INR)	Price (Inclusive of all Duties and Taxes in INR) मूल्य (INR में सभी शुल्क और कर सहित)
1	Product Name उत्पाद का नाम : FOUR ITS--FOUR ITS PRIVATE LIMITED Wall Mount 220-240Volt Digital water level recorder Brand ब्रांड : FOUR ITS--FOUR ITS PRIVATE LIMITED Brand Type ब्रांड प्रकार : Unregistered Brand Catalogue Status कैटलॉग की स्थिति : OEM verified catalogue Selling As कैसे बेचा जा रहा है : OEM Category Name & Quadrant श्रेणी का नाम और चतुर्थांश : Digital water level recorder (Q3) Model मॉडल : Four ITS LCM RS-232- USB HSN Code एचएसएन कोड : HSN not specified by seller	3	pieces	76,405	NA	229,215
Total Order Value कुल ऑर्डर मूल्य (In INR)						229,215

Consignee Detail परेषिती विवरण						
S.No क्र.सं.	Consignee परेषिती	Item वस्तु	Lot No. लॉट नंबर	Quantity मात्रा	Delivery Start After दलिक के बाद डिलीवरी शुरू करना है	Delivery To Be Completed By वितरण पूरा कब तक करना है
	Designation पद : - Email ID ईमेल आईडी : ak.ahirwar7182@nic.in	FOUR ITS--FOUR ITS				



Contract No | अनुबंध क्रमांक: GEMC-511687797688805

Generated Date | अनुबंध तिथि: 30-Dec-2022

Bid/RA/BPB No. | बोली/आरए/पीबीपी संख्या: GEM/2022/B/2664193

Schedule Name | अनुसूची नाम: Schedule 2

Organisation Details संगठन विवरण	Buyer Details खरीदार विवरण
Type प्ररूप : Central PSU	Designation पद : CHIEF MANAGER
Ministry मंत्रालय : Ministry of Coal	Contact No. संपर्क नंबर : 094-25533406-
Department विभाग : Materials Management	Email ID ईमेल आईडी : glaxmannaidu.wcl@nic.in
Organisation Name संगठन का नाम : South Eastern Coalfields Limited	GSTIN जीएसटीआईएन : 23AADCS2066E1ZR
Office Zone कार्यालय क्षेत्र : Secl Bilaspur Cg	Address पता : REGIONAL STORE, SOHAGPUR AREA, POST- AMLAI, BEHIND AMLAI POLICE STATION., ANUPPUR, MADHYA PRADESH-484116, India

Financial Approval Detail वित्तीय स्वीकृति विवरण	Paying Authority Details भुगतान प्राधिकरण विवरण
IFD Concurrence आईएफडी सहमति : No	Role : PAO
Designation of Administrative Approval प्रशासनिक अनुमोदन का पदनाम : AREA GENERAL MANAGER, SECL SOHAGPUR	Payment Mode भुगतान का तरीका : Offline
Designation of Financial Approval वित्तीय अनुमोदन का पदनाम : AREA FINANCE MANAGER, SECL SOHAGPUR	Designation पद : DY MGR FIN
	Email ID ईमेल आईडी : kvkrishna.reddy@nic.in
	GSTIN जीएसटीआईएन : -
	Address पता : REGIONAL STORE, SOHAGPUR AREA, POST- AMLAI, BEHIND AMLAI POLICE STATION., Anuppur, MADHYA PRADESH-484116, India

Seller Details विक्रेता विवरण	
GeM Seller ID जेम विक्रेता आईडी :	BE6F200001492615
Company Name कंपनी का नाम :	FOUR ITS PRIVATE LIMITED
Contact No. संपर्क नंबर :	09911959569
Email ID ईमेल आईडी :	arunbehl3@gmail.com
Address पता :	914, Consient ONE, Sector 109, Gurgaon Delhi Expressway, Gurgaon, Gurgaon, HARYANA-122017, -
MSME verified एमएसएमई सत्यापित :	Yes
MSME Registration number एमएसएमई पंजीकरण संख्या :	DL10E0012969
MSE Social Category एमएसई सामाजिक श्रेणी :	General
MSE Gender एमएसई लिंग श्रेणी :	Female
GSTIN जीएसटीआईएन :	07AABCF8985D1ZE

*GST / Tax invoice to be raised in the name of | जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा - Consignee

Product Details उत्पाद विवरण						
#	Item Description आइटम विवरण	Ordered Quantity आइटम विवरण	Unit इकाई	Unit Price (INR) इकाई मूल्य (INR)	Tax Bifurcation (INR) कर विभाजन (INR)	Price (Inclusive of all Duties and Taxes in INR) मूल्य (INR में सभी शुल्क और कर सहित)
1	Product Name उत्पाद का नाम : FOUR ITS--FOUR ITS PRIVATE LIMITED Surface mount 220-240Volt Digital water level recorder Brand ब्रांड : FOUR ITS--FOUR ITS PRIVATE LIMITED Brand Type ब्रांड प्रकार : Unregistered Brand Catalogue Status कैटलॉग की स्थिति : OEM verified catalogue Selling As कैसे बेचा जा रहा है : OEM Category Name & Quadrant श्रेणी का नाम और चतुर्थांश : Digital water level recorder (Q3) Model मॉडल : Four ITS LCM RS-232- USB HSN Code एचएसएन कोड : HSN not specified by seller	7	pieces	76,405	NA	534,835
Total Order Value कुल ऑर्डर मूल्य (In INR)						534,835

Consignee Detail परेषिती विवरण						
S.No क्र.सं.	Consignee परेषिती	Item वस्तु	Lot No. लॉट नंबर	Quantity मात्रा	Delivery Start After दलिक के बाद डिलीवरी शुरू करना है	Delivery To Be Completed By वितरण पूरा कब तक करना है
	Designation पद : - Email ID ईमेल आईडी : ak.ahirwar7182@nic.in	FOUR ITS--FOUR ITS				

273

Annexure - G

274

Details for registration number : MCOAL/E/2022/00077

Name	Ravi Tripathi
Date of receipt	16/01/2022
Address	Village Garfandiya Post Bemhori Tahshil Burhar District Shahdol Tahshil Burhar District Shahdol
District name	Shahdol
State name	Madhya Pradesh
Mobile no	9301036761
Email Id	ravitripathi539@gmail.com
Grievance description	

आदरणीय प्रधानमंत्री जी
आशा है आप स्वस्थ और प्रसन्न होंगे

275

विषय:- कोल इंडिया की सहायक कंपनी एस.ई.सी.एल. द्वारा शहडोल मध्यप्रदेश के सोहागपुर क्षेत्र स्थित सभी भूमिगत और खुली कोयला खदानों के नियम विरुद्ध संचालन से क्षेत्र में पर्यावरणीय खतरे की जमीन तैयार हो रही। जिस हेतु शिकायत पत्र...

मान्यवर

कोल इंडिया की अनुशांगिक कंपनी एस.ई.सी.एल. सोहागपुर क्षेत्र अंतर्गत की सभी भूमिगत और खुली खदानों ने आसपास के सभी ग्रामीण, वन और नगरीय क्षेत्र को एक बड़े पर्यावरणीय खतरे के मुहाने में लाकर खड़ा कर दिया है, जबकि महामारी के इस दौर में भारत ही नहीं बल्कि पूरा विश्व एक बड़े जलवायु संकट से गुजर रहा है।

1

यहां भूमिगत खदानों से कोयला निकालने के बाद खाली भाग में रेत या मिट्टी का भराव नहीं किया जाता जिससे जमीन की उपरी सतह में गोफ या भू-स्खलन का खतरा है, जो कि क्षेत्र के कुछ जगहों पर हो भी चुका है फिर आनन-फानन में कॉलरी प्रबंधन ने जेसीबी आदि से मिट्टी आदि का भराव करा के मामले को समाल लिया। महोदय उक्त कोयला कंपनी ने इस क्षेत्र में मध्यप्रदेश पुनर्वास नीति 1991 संशोधित 1995 के अनुसार अधिग्रहण नीति का पालन भी नहीं कर रही है।

2

महोदय इसी तरह एसईसीएल सोहागपुर क्षेत्र की धनपुरी और अमलाई जैसी खुली खदानों को कोयला निकालने के बाद ऐसे हि छोड़ दिया जा रहा है जिसे भू-अधिग्रहण कानून के तहत पूर्वत समतलीकरण कर के कृषि योग्य नहीं बनाया जाता, कोयला खनन के पश्चात अधिगृहीत जमीनों में पर्यावरण की दृष्टि से लाभदायक पेड़ भी नहीं लगाए जाते, खदानों के चारों तरफ मजबूत और स्थाई सुरक्षा घेरे नहीं लगाए जाते जबकि उक्त दोनों खुली खदानें राजकीय मार्ग से एक दम सटे हुए हैं। आसपास के ग्रामीण क्षेत्रों के मवेशी और हिरण आदि जैसे मासूम जानवर असुरक्षित और अव्यवस्थित खदानों में गिर के मरते रहते हैं।

3

महोदय एसईसीएल सोहागपुर क्षेत्र की धनपुरी और अमलाई खुली खदानों के समीपस्थ बसे बेम्हौरी, गरफंदिया जैसे गांवों में सामाजिक कल्याण की दृष्टि से सी.एस.आर. या डीएमएफ फंड से नाम मात्र के काम ही हुए हैं, खदानों के आसपास गांवों में आज भी बिजली, पानी, सड़क, स्वास्थ्य, खेल मैदान, पुस्तकालय, सामुदायिक भवन, पुराने जल स्तोंतों का संरक्षण और जीर्णोद्धार आदि जैसी मूल समस्याएं सर उठाए खड़ी हैं।

एसईसीएल सोहागपुर के बंगवार कॉलरी गेट से बेम्हौरी बस स्टैंड होते हुए राजू सिंह के घर तक की मुख्य सड़क वर्षों से जर्जर है लेकिन प्रबंधन ध्यान नहीं दे रही है,

महोदय इस क्षेत्र का कोयला भले ही वैश्विक लाभ दे रहा होगा लेकिन हानि सिर्फ यहां कि भोली-भाली जनता भोग रही है, बारूद के धमाकों, जर्जर सड़क, कोलडस्ट और बेरोजगारी के रूप में। उक्त सभी समस्याओं की कुछ भयावह तस्वीरें पीडीएफ फाइल के रूप में अटैच हैं।

आशा है जल्द ही उत्तर और समाधान मिलेगा।

सादर धन्यवाद

Additional Information Not Provided

Grievance Document



Type of receipt

Takenup

ATR Details for registration number : MCOAL/E/2022/00077

Grievance Officer Name

Dr. K S George

Grievance Officer Designation	276	General Manager and TS to DP
Organisation Name		South Eastern Coalfields Limited
Nature of Grievance		Corruption Related
Citizen's Demand		Other
Resolution Done		Other
Cause of Grievance		Other
Resolution Type		Fully Resolved
Date on Action Initiated for Resolution		17/01/2022
Resolution Date		01/02/2022
Remarks		
		Reply provided in mail to Petitioner by concerned Area management.

277

PM Portal-Grievance Disposal- MCOAL/E/2022/00077

Complainant – Ravi Tirathi

Complaints:

1. यहां भूमिगत खदानों से कोयला निकालने के बाद खाली भाग में रेत या मिट्टी का भराव नहीं किया जाता जिससे जमीन की उपरी सतह में गोफ या भू-स्खलन का खतरा है, जो कि क्षेत्र के कुछ जगहों पर हो भी चुका है फिर आनन-फानन में कालरी प्रबंधन ने जेसीबी आदि से मिट्टी आदि का भराव करा के मामले को सम्हाल लिया। महोदय उक्त कोयला कंपनी ने इस क्षेत्र में मध्यप्रदेश पुनर्वास नीति 1991 संशोधित 1995 के अनुसार अधिग्रहण नीति का पालन भी नहीं कर रही है।

Management Reply

क्षेत्र की सभी भूमिगत खदानों से कोयला निकालने की अनुमति Depillaring with caving method से लिया गया है तथा खदानों से depillaring के दौरान कोयले का उत्खनन भूमि अधिग्रहण के बाद ही किया जाता है। SECL भूमि का अधिग्रहण तथा विस्थापन इसलिए करती है ताकि depillaring के दौरान होने वाले subsidence से जन-धन को नुकसान न हो। subsidence से होने वाले गड्ढों (गोफ एरिया) में मिट्टी का भराव जन-धन की सुरक्षा के लिए अतिरिक्त कदम है तथा subsidence area में वृक्षारोपण का कार्य भी नियमित रूप से किये जा रहा है। पिछले वर्षों में राजेंदा भूमिगत खदान में किये गए वृक्षारोपण का व्योरा निम्नलिखित है :

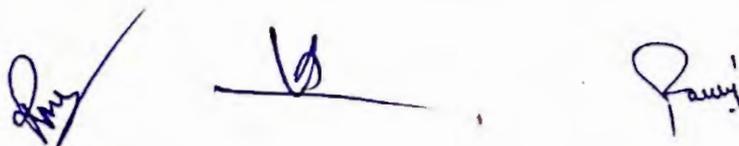
वर्ष	वृक्षारोपण	वृक्षारोपण क्षेत्रफल
2020-21	14,000 नग	5.6 Ha.
2021-22	30,000 नग	12 Ha.
2022-23 (लक्ष्य)	14,000 नग	5.6 Ha.

SECL द्वारा भूमि अधिग्रहण के किसी भी नियम का उलंघन नहीं किया गया है।

2. महोदय इसी तरह एसईसीएल सोहागपुर क्षेत्र की धनपुरी और अमलाई जैसी खुली खदानों को कोयला निकालने के बाद ऐसे हि छोड़ दिया जा रहा है जिसे भू-अधिग्रहण कानून के तहत पूर्वत समतलीकरण कर के कृषि योग्य नहीं बनाया जाता, कोयला खनन के पश्चात अधिगृहीत जमीनों में पर्यावरण की दृष्टि से लाभदायक पेड़ भी नहीं लगाए जाते, खदानों के चारों तरफ मजबूत और स्थाई सुरक्षा घेरे नहीं लगाए जाते जबकि उक्त दोनों खुली खदानें राजकीय मार्ग से एक दम सटे हुए हैं। आसपास के ग्रामीण क्षेत्रों के मवेशी और हिरण आदि जैसे मासूम जानवर असुरक्षित और अव्यवस्थित खदानों में गिर के मरते रहते हैं।

Management Reply

एसईसीएल सोहागपुर क्षेत्र की धनपुरी और अमलाई खुली खदानों को कोयला निकालने के बाद फाइनल void को overburden से technically reclaimed किया जाता है तत्पश्चात वृक्षारोपण करके Biologically reclaimed किया जाता है। क्षेत्र की अधिकतर भूमि CBA एक्ट के तहत अधिग्रहण किया गया है तथा इस एक्ट के तहत अधिग्रहित जमीन कृषि कार्य के लिए देना संभव नहीं है। जमीन के उपयोग के बाद वृक्षारोपण कर समाज तथा पर्यावरण के लिए उपयोगी बनाया जा रहा है। पिछले वर्षों में खदानों में किये गए वृक्षारोपण का व्योरा निम्नलिखित है :



278

वर्ष	वृक्षारोपण				वृक्षारोपण क्षेत्रफल	
	धनपुरी खदान	खुली	अमलाई खदान	खुली	धनपुरी खुली खदान	अमलाई खुली खदान
2020-21	36000 नग		16500 नग		14.4 Ha.	6.6 Ha.
2021-22	25000 नग		12500 नग		10 Ha.	5 Ha.
2022-23 (लक्ष्य)	28000 नग		15500 नग		11.2 Ha.	6.2 Ha.

सुरक्षा की दृष्टिकोण से खदानों के चारो तरफ मिट्टी से मोटे वर्म, पत्थर की दीवार, ट्रेंच, बारबड फेंसिंग आदि का निर्माण किया गया है ताकि मवेशी और मासूम जानवरखदान में प्रवेश न कर सके।

3. महोदय एसईसीएल सोहागपुर क्षेत्र की धनपुरी और अमलाई खुली खदानों के समीपस्थ बसे बेम्हौरी, गरफंदिया जैसे गांवों में सामाजिक कल्याण की दृष्टि से सी.एस.आर. या डीएमएफ फंड से नाम मात्र के काम ही हुए हैं, खदानों के आसपास गांवों में आज भी बिजली, पानी, सड़क, स्वास्थ्य, खेल मैदान, पुस्तकालय, सामुदायिक भवन, पुराने जल स्त्रोतों का संरक्षण और जीर्णोद्धार आदि जैसी मूल समस्याएं सर उठाए खड़ी हैं।

एसईसीएल सोहागपुर के बंगवार काँलरी गेट से बेम्हौरी बस स्टैंड होते हुए राजू सिंह के घर तक की मुख्य सड़क वर्षों से जर्जर है लेकिन प्रबंधन ध्यान नहीं दे रही है,

Management Reply

खदानों के आसपास बसे गाँव में CSR का कार्य ग्राम पंचायत की जरूरत के हिसाब से ग्राम सभा द्वारा पारित किये जाने के पश्चात जिला प्रशासन के अनुमोदन के बाद किया जाता है।

विगत वर्षों में किये गए कार्य निम्नलिखित है।

1. घाट का निर्माण रानी तालाब - ग्राम- बम्हौरी- लागत 14 लाख
2. COVID सेंटर का निर्माण
3. COVID फण्ड में जिला प्रशासन को प्रदान की गयी राशि- 25 लाख-2020, 25 लाख-2021 में
4. हाई स्कूल, बम्हौरी में 02 क्लासरूम और एक स्टेज का निर्माण कार्य ~~जारी है।~~ का प्रस्ताव प्रक्रियाधीन है।

DMF फण्ड :

DMF फंड्स जिला प्रशासन के द्वारा नियंत्रित किया जाता है तथा इस फण्ड के उपयोग में SECL का कोई नियंत्रण नहीं है. DMF फंड्स से सम्बंधित जानकारी जिला प्रशासन से प्राप्त की जा सकती है।

संलग्न फोटोग्राफ के सम्बन्ध में टिप्पणी निम्नलिखित है।

1. Photo 1:- अमलाई खुली खदान के कोयला खनन का Active area है, जहाँ पर कोयला खनन का कार्य जारी है, तथा सुरक्षा की दृष्टि से बनाये गये बर्म भी देखे जा सकते है।
2. खदानों के समीपस्थ गाँव में पेयजल की समस्या- SECL Management द्वारा खदानों समीपस्थ गाँवों में घरेलू जल की प्रबंधन किया गया है। जानकारी निम्नलिखित है।
 - खैरहा खदान से ग्राम- खानाद को - 0.4 MLD (उपभोगी- 2900 लोग),
 - नवगांव खदान से ग्राम - Chrihati को -0.3 MLD ((उपभोगी- 2193 लोग),

279

- एरिया IWSS से - उसलापुर, छोटी अमलाई को
- Water ATM- राजेंद्र
- Water ATM- संजय नगर
- Water ATM- area आदि

3. Photo 2,3- Photo 1 की अलग अलग कोण से ली गयी फोटो है।
4. बंगवार से बम्हौरी मार्ग- Welcome गेट से बंगवार खदान तक रोड की मरम्मत पिछले साल किया जा चुका है। बंगवार से बम्हौरी मार्ग की मरम्मत का प्रस्ताव अनुमोदन के लिए भेजा जा चुका है, कार्य जल्द ही शुरू किया जायेगा। रोड में कोल डस्ट के नियंत्रण के लिए नियमित रूप से पानी का छिड़काव किया जाता है।
5. SECL Dhanpuri OCM में भटकता वारहसिंहा- फोटो क्षेत्र से सम्बन्धित नहीं है।
6. SECL, Amlai OC के एक पुराने ब्लास्टिंग पॉइंट में खडी गाय - आपके द्वारा दी गई फोटो से स्पष्ट नहीं होता की यह क्षेत्र सोहागपुर क्षेत्र की खदान का ही है, इस सम्बन्ध में खदान प्रबंधन को कोई जानकारी नहीं है।

उपरोक्त शिकायत निराधार है और आप के द्वारा प्रस्तुत किये गए दस्तावेज भ्रामक है। आप को यहाँ भी सूचित किया जाता है कि उपरोक्त जानकारी आपको पहले भी APM, सोहागपुर क्षेत्र द्वारा मेल dated 01 feb 2022 द्वारा दी जा चुकी है।

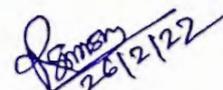
आपका मेल dated 03 feb 2022 का जबाब:

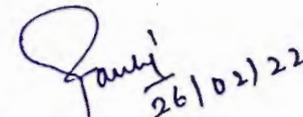
1. आपकी शिकायत के संबंधी जानकारी धनपुरी खदान और csr विभाग द्वारा दिया जा चुका है। संलग्न फोटो की जानकारी उपरोक्त है।
2. क्योंकि उपरोक्त जानकारी आपको ईमेल के माध्यम से जा चुकी है जिसकी सूचना PM Portal में स्क्रीनशॉट के माध्यम से दिया गया है।
3. फोटो में उल्लिखित वियावान घाटी अमलाई खुली खदान का तत्कालीन कोयला खनन क्षेत्र (Active Mining area) है जहाँ से कोयले का उत्पादन अभी जारी है। कोयला निकलने के बाद माइन वीयड को overburden से भर के (Technical Reclamation) कर के वृक्षारोपण किया जायेगा।

21 Feb 2022 mail reply

दिनांक 15.02.2022 हुए पर्यावरण विभाग इंस्पेक्शन खदान का रूटीन इंस्पेक्शन था, आपकी शिकायत से संबंध में जब भी निरीक्षण होगा आपको सूचित किया जाएगा।


अमला अधिकारी (सिविल)
सोहागपुर क्षेत्र


नोडल अधिकारी (L&R)
सोहागपुर क्षेत्र


नोडल अधिकारी (पर्यावरण)
सोहागपुर क्षेत्र

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 552 OF 2022IN THE MATTER OF:

RAVI TRIPATHI

...APPLICANT

VERSUS

STATE OF MADHYA PREDESH & ORS RESPONDENTS

IN THE MATTER OF:

VERSUS

KNOW ALL TO WHOM THESE PRESENT SHALL COME THAT, I
 P. K. : Gauntam (Dy. Mgr (Env)) Son of Shri. O.M. PRAKASH Resident of
 GM OFFICE, SECL, Sohagpur Area, Amli THE
 ABOVE NAMED Respondent No. 5 DO HEREBY APPOINT

NEERAJ K GUPTA (D-169/05), RANJEET KUMAR SINGH (D-875A/2011), SHIVANG SRIVASTAVA (D-8246/2022) ADVOCATES, HAVING OFFICE AT 307 M C SETALVAD BLOCK, SUPREME COURT, NEW DELHI, PH: 9818284346. EMAIL: NEERAJATTORNEY@GMAIL.COM

(herein after called the advocate(s)) to be my/our Advocate in the above noted case authorize him:-

1. To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate including High Court subject to the payment of fees separately for each court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to the payment of fees for each stage.
3. To file and take back documents to admit and/or deny the documents of the opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grants receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.



Nodal Officer (Env.)
SECL, Sohagpur Area

7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign power of attorney on our behalf.

8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

9. And I/We undertake that I/We or my/our duly authorized agent would appear in the court on all hearings and will inform the Advocate for appearance when the case is called.

10. And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.

11. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

12. And I/We the undersigned to hereby agree that in the event of the whole or the part of the fee agreed by me/us to be paid to the Advocate, remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once fee is paid, I/We will not be entitled for refund of the same in any case whatsoever and if the case prolongs for more than three years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which has been understood by me/us on this 2022 Accepted subject to the terms of the fees


Advocate



Client
Nodal Officer(Envnt.)
SECL, Sohagpur Area


Client
Nodal Officer(Envnt.)
SECL, Sohagpur Area

I IDENTIFY THE CLIENT, WHO HAS SIGNED IN MY PRESENCE